



# राजपत्र, हिमाचल प्रदेश

## हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शुक्रवार, 15 मई, 2026 / 25 वैशाख, 1948

हिमाचल प्रदेश सरकार

पंचायती राज विभाग

अधिसूचना

शिमला-9, 8 मई, 2026

**सं०:पीसीएच-एचए(1)4 / 2006-पेसा-III-26577-26775.**—भारत के संविधान की पांचवी अनुसूची के उपबंधों के अधीन हिमाचल प्रदेश राज्य के किन्नौर, लाहौल एवं स्पिति जिलों और जिला चंबा के खण्ड पांगी और भरमौर में स्थित क्षेत्रों को "अनुसूचित क्षेत्र" घोषित किया गया है;

और हिमाचल प्रदेश पंचायती राज अधिनियम, 1994 की धारा 97-ख, जोकि अनुसूचित क्षेत्रों में गांव की घोषणा से संबंधित है, उपबंधित करती है कि उक्त अधिनियम की धारा 3 के प्रयोजन के लिए कोई गांव सामान्यतः, आवासों या आवासों के समूह या बस्ती या बस्तियों के समूह जिसमें एक या अधिक समुदाय, जो परम्पराओं और रीति-रिवाजों के अनुसार अपने कारबार करते हों, सम्मिलित हो, से मिलकर बनेगा और हिमाचल प्रदेश पंचायती राज अधिनियम, 1994 की धारा 2(46) राज्य सरकार को साधारण या विशेष आदेश द्वारा गांव घोषित करने के लिए सशक्त करती है:

और पंचायती राज मंत्रालय, भारत सरकार के अनुसूचित क्षेत्रों वाले समस्त राज्यों को निम्नलिखित सुनिश्चित करने की सलाह दी है:

1. ग्रामवार ग्राम पंचायत विकास योजनाएं तैयार करना
2. स्थानीय निकाय निर्देशिका (लोकल गवर्नमेंट डायरेक्ट्री) डेटा को वास्तविक पंचायत अनुसूचित क्षेत्रों पर विस्तार (पंचायतस एक्सटेंशन टू शेड्यूलड एरियाज) गांवों के साथ संरेखण करना, और
3. पंचायत अनुसूचित क्षेत्रों पर विस्तार (पंचायतस एक्सटेंशन टू शेड्यूलड एरियाज) के प्रयोजनों के लिए गांवों को घोषित करने हेतु राजपत्र में अधिसूचनाएं जारी करना।

अतः हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश पंचायती राज अधिनियम, 1994 की धारा 2 (46) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए संलग्न अनुसूची के अनुसार आवासों या आवासों के समूह या बस्ती या बस्तियों के समूह, जिसमें एक या अधिक समुदाय जो परम्पराओं और रीति-रिवाजों के अनुसार अपना कारबार करते हैं, सम्मिलित हैं से मिल कर बने स्थानीय क्षेत्रों को राज्य के अनुसूचित क्षेत्रों में "गाव (गांवों)" के रूप में घोषणा करने का प्रस्ताव करते हैं;

यह प्रारूप अधिसूचना राजपत्र (ई-गजट) हिमाचल प्रदेश में जनसाधारण की जानकारी के लिए प्रकाशित की जाती है;

इस प्रस्तावित घोषणा की बाबत यदि किसी/किन्हीं व्यक्ति/व्यक्तियों के कोई आक्षेप या सुझाव (सुझावों) हो तो वह ऐसे आक्षेप (आक्षेपों) या सुझाव (सुझावों) को इस अधिसूचना के राजपत्र (ई-गजट) हिमाचल प्रदेश में प्रकाशन की तारीख के 30 दिनों की अवधि के भीतर सम्बद्ध उपायुक्त को लिखित में भेज सकेगा/सकेंगे। सम्बद्ध उपायुक्त आक्षेप/सुझाव प्रस्तुत करने की अंतिम तारीख से सात दिनों के भीतर राज्य सरकार अपनी सिफारिशें भेजेगा जिन पर राज्य सरकार द्वारा अंतिम अधिसूचना जारी करने से पूर्व सम्यक रूप से विचार किया जाएगा।

आदेश द्वारा,  
सचिव (पंचायती राज)।

[Authoritative English text of this Department Notification No. PCH-HA(1)4/2006PESA-III-dated 8-5-2026 as required under clause(3) of Article 348 of the Constitution of India].

## PANCHAYATI RAJ DEPARTMENT

### NOTIFICATION

Shimla-2, 8th May, 2026

**No. PCH-HA (1)4/2006-PESA -III-26577-26775.**—WHEREAS, the areas situated in the districts of Kinnaur, Lahaul & Spiti, Pangi and Bharmour Blocks of Chamba of the State of

Himachal Pradesh have been declared as “**Scheduled Areas**”, under the provisions of the Fifth Schedule to the Constitution of India;

AND WHEREAS, Section 97-B of the **Himachal Pradesh Panchayati Raj Act, 1994**, dealing with declaration of village in Scheduled Areas provides that for the purpose of Section 3 of the said Act, a village shall ordinarily consist of a habitation or a group of habitations or a hamlet or group of hamlets thereof comprising a community or communities and managing their affairs in accordance with traditions and customs and Section 2(46) of the Himachal Pradesh Panchayati Raj Act, 1994 empowers State Government to declare a village by general or special order;

AND WHEREAS, the Ministry of Panchayati Raj, Government of India, has advised all States having Scheduled Areas to ensure the following in the Scheduled Areas:

1. Prepare village-wise Gram Panchayat Development Plans (GDPs).
2. Align (Local Government Directory) data with actual (Panchayats Extension to the Scheduled Area) villages, and
3. Issue Gazette Notifications declaring villages for the purposes of Panchayats Extension to the Scheduled Areas Act;

NOW, THEREFORE, in exercise of the powers conferred under **section 2(46) of the Himachal Pradesh Panchayati Raj Act, 1994**, the **Governor Himachal Pradesh**, proposes to declare the local areas, as per attached **SCHEDULE**, consisting of a habitation or group of habitations as a hamlet or a group of hamlets comprising of community or communities managing the affairs in accordance with the traditions and customs as “village(s)” in the **Scheduled Areas of the State**;

This draft notification is hereby published in the Rajpatra (e-Gazette), Himachal Pradesh, for the information of the general public;

Any person having objection(s) or suggestion(s), if any, with respect to this proposed declaration may submit such objection(s) or suggestion(s) in writing to the concerned Deputy Commissioners, within a period of thirty (30) days from the date of publication of this notification in the Rajpatra (e-Gazette), Himachal Pradesh. The Deputy Commissioner concerned shall send his recommendation to the State government within seven (7) days of the last date for submitting objection(s)/suggestion(s) which shall be duly considered by the State Government before issuing the final notification.

By order,  
*Secretary (Panchayati Raj).*

## SCHEDULE

## Schedule of Notification No. PCH-HA (1)4/2006-PESA-III-26577-26775 Dated-08-05-2026

Sl. No.	Name of District	Name of Development Block	Sr.No. of proposed Village under PESA	Name of proposed Village under PESA	Area comprising of habitation or a group of habitations or a hamlet or a group of hamlets thereof comprising a community or communities and managing their affairs in accordance with traditions and customs included in the village
1.	Kinnaur	Kalpa	1.	Barang	Barang Khas (37/1)
2.	Kinnaur		1.		Dhar Tikulrung Thar (52)
3.	Kinnaur		1.		D.P.F.C-172 Annodain (36)
4.	Kinnaur		1.		D.P.F. C-173 Sharmi (38)
5.	Kinnaur		1.		D.P.F. C-174-175 Tatkhawa (39)
6.	Kinnaur		1.		Jangal Mehfuza Mehduda Lirang -170-171(35)
7.	Kinnaur		1.		Sharmi (37/3)
8.	Kinnaur		1.		Tatkhwa Kanda (37/4)
9.	Kinnaur		1.		Yusaring (37/2)
10.	Kinnaur		2.		Batseri
11.	Kinnaur		1.	Dhar Bhujlang (46)	
12.	Kinnaur		1.	Dhar Hanya Nichli (40)	
13.	Kinnaur		1.	Dhar Hanya Uperli (39)	
14.	Kinnaur		1.	Dhar Sigan (53)	
15.	Kinnaur		1.	D.P.F.-162B Seringche (45)	
16.	Kinnaur		1.	D.P.F.-162C Seringche (44)	
17.	Kinnaur		1.	D.P.F.-163 Seringche (51)	
18.	Kinnaur		1.	D.P.F.C.157 Basing (42)	
19.	Kinnaur		1.	D.P.F.C-159 Batseri (52)	
20.	Kinnaur		1.	D.P.F.C 162-A (50)	
21.	Kinnaur		1.	Seringche (43/2)	
22.	Kinnaur		3.	Brua	Barua Khas (19/1)
23.	Kinnaur		1.		D.P.F.C.-147-48 Baturi (20)
24.	Kinnaur		1.		D.P.F.C.-149-150 Barua (21)
25.	Kinnaur		1.		Mone Rang (19/3)
26.	Kinnaur		1.	Chansu	Nagessaring (19/2)
27.	Kinnaur		4.		Chansu Khas (32/1)
28.	Kinnaur		1.		Dhar Damber (29)
29.	Kinnaur		1.		Jareyo (32/3)
30.	Kinnaur		1.	Chhitkul	Limoden (32/2)
31.	Kinnaur		5.		Chhitkul (63)

32.	Kinnaur		1.		Dhar Arsomang (79)
33.	Kinnaur		1.		Dhar Baspa (75)
34.	Kinnaur		1.		Dhar Bhujaya (65)
35.	Kinnaur		1.		Dhar Chaling Garh (84)
36.	Kinnaur		1.		Dhar Chorgarh (80)
37.	Kinnaur		1.		Dhar Damocha Garh (83)
38.	Kinnaur		1.		Dhar Dumti (72)
39.	Kinnaur		1.		Dhar Gire (66)
40.	Kinnaur		1.		Dhar Gundar (76)
41.	Kinnaur		1.		Dhar Hilap (69)
42.	Kinnaur		1.		Dhar Jowtaya (77)
43.	Kinnaur		1.		Dhar Karu (74)
44.	Kinnaur		1.		Dhar Mujlang (67)
45.	Kinnaur		1.		Dhar Nakdum (78)
46.	Kinnaur		1.		Dhar Nakurche (81)
47.	Kinnaur		1.		Dhar Nithal (73)
48.	Kinnaur		1.		Dhar Nolong (85)
49.	Kinnaur		1.		Dhar Noshang Uperli (64)
50.	Kinnaur		1.		Dhar Rani Kanda (70)
51.	Kinnaur		1.		Dhar Shonchayo (71)
52.	Kinnaur		1.		Dhar Shothang (68)
53.	Kinnaur		1.		Dhar Thandapani (82)
54.	Kinnaur		1.		Mastrang (59/3)
55.	Kinnaur		6.		Dhar Dhumpawang (24)
56.	Kinnaur		1.	Duni	D.P.F.C-241 (16)
57.	Kinnaur		1.		Dumdumka (19/2)
58.	Kinnaur		1.		Duni (17/1)
59.	Kinnaur		1.		Goli (17/3)
60.	Kinnaur		7.		Brelingi
61.	Kinnaur		8.	Kalpa	D.P.F.C-176-177-178 (40)
62.	Kinnaur		1.		D.P.F. Chini Awal C-242 (22)
63.	Kinnaur		1.		D.P.F. Chini Doyam C-243 (23)
64.	Kinnaur		1.		Kalpa (20/1)
65.	Kinnaur		1.		Radule (20/2)
66.	Kinnaur		1.		Saryo (20/3)
67.	Kinnaur		9.		Kamru
68.	Kinnaur		1.	D.P.F.C-151 A+B (22)	
69.	Kinnaur		1.	D.P.F.C-164 (25)	
70.	Kinnaur		1.	D.P.F.C-165 (24)	
71.	Kinnaur		1.	D.P.F.C.-166 Badang (23)	
72.	Kinnaur		1.	Goroden (33/5)	
73.	Kinnaur		1.	Kamru Khas (33/1)	
74.	Kinnaur		1.	Kupa (33/2)	
75.	Kinnaur		1.	Lachonden (33/4)	

76.	Kinnaur		1.		Regsanthang (33/3)
77.	Kinnaur		10.	Khawangi	Japrodain (14/2)
78.	Kinnaur		1.		Khawangi (14/1)
79.	Kinnaur		1.		Reckong Peo (18)
80.	Kinnaur		11.	Kilba	D.P.F.C.-137 A-B Junpan (1)
81.	Kinnaur		1.		D.P.F.C.-138 Thikru (3)
82.	Kinnaur		1.		D.P.F.C.-139 Tiuden (4)
83.	Kinnaur		1.		D.P.F.C.-140-141 Kolba (5)
84.	Kinnaur		1.		Kilba Khas (2/1)
85.	Kinnaur		1.		Nyardeem (2/3)
86.	Kinnaur		1.		Pilacho Dhar (9)
87.	Kinnaur		1.		Thikru (2/2)
88.	Kinnaur		12.		Kothi
89.	Kinnaur		1.	Gonang (15/3)	
90.	Kinnaur		1.	Jangal Mehfuza Mehduda-C-239-240 (12)	
91.	Kinnaur		1.	Kashmir (15/2)	
92.	Kinnaur		1.	Kothi (15/1)	
93.	Kinnaur		1.	Reckong Peo (18)	
94.	Kinnaur		13.	Mebar	Dhar Yutingra( (53)
95.	Kinnaur		1.		D.P.F.C-169 Nalgano (34)
96.	Kinnaur		1.		D.P.F. Gramag C-168 (32)
97.	Kinnaur		1.		D.P.F. Rali C-167 (31)
98.	Kinnaur		1.		Mebar Khas (33/1)
99.	Kinnaur		1.		Phayang Choden (33/3)
100.	Kinnaur		1.		Ralli (33/2)
101.	Kinnaur		14.	Pangi	Dhar Gurgurti (10)
102.	Kinnaur		1.		Dhar Kurak Tasang (9)
103.	Kinnaur		1.		Dhar Kyari (4)
104.	Kinnaur		1.		Dhar Rawal (1)
105.	Kinnaur		1.		D.P.F.C-233 Kashang-II (3)
106.	Kinnaur		1.		D.P.F. C-234 Kashang-I (5)
107.	Kinnaur		1.		D.P.F.C-235 (2)
108.	Kinnaur		1.		Jangal Mehfuza Mehduda-C-236 (7)
109.	Kinnaur		1.		Jangal Mehfuza Mehduda-C-237 (8)
110.	Kinnaur		1.		Jangal Mehfuza Mehduda C-238 (11)
111.	Kinnaur		1.		Kashang Getige (6/3)
112.	Kinnaur		1.		Kashang Grama (6/4)
113.	Kinnaur		1.		Nang Kashang (6/5)
114.	Kinnaur		1.		Pangi Khas (6/1)
115.	Kinnaur		1.		Ragura (6/2)
116.	Kinnaur		15.	Then Pangi	Boktu (6/7)

117.	Kinnaur				Khwanta (6/6)	
118.	Kinnaur				Mebar (6/8)	
119.	Kinnaur		16.	Powari	Dhar Motas Chakru Jesht Garang (51)	
120.	Kinnaur		1.		D.P.F C-179-180 Talampi (49)	
121.	Kinnaur		1.		Kibar (47)	
122.	Kinnaur		1.		Meling Khatta (41/3)	
123.	Kinnaur		1.		Powari (41/1)	
124.	Kinnaur		1.		Tangling (41/2)	
125.	Kinnaur		17.		Purbani	Dhar Jeshta Grang (50)
126.	Kinnaur		1.			D.P.F. C-181 Dalang (48)
127.	Kinnaur		1.	D.P.F.C182 Lidgawana (45)		
128.	Kinnaur		1.	D.P.F. C-183 Chhabrasing Den (46)		
129.	Kinnaur		1.	D.P.F. C-184 Ringkhona (44)		
130.	Kinnaur		1.	Jangal Mehfuza Mehduda-C-185 (43)		
131.	Kinnaur		1.	Kibar (47)		
132.	Kinnaur		1.	Purbani Khas (42/1)		
133.	Kinnaur		1.	Rawa (42/2)		
134.	Kinnaur		18.	Rakchham		Dhar Bhadri (47)
135.	Kinnaur		1.		Dhar Gelap (61)	
136.	Kinnaur		1.		Dhar Kali Kutang Nichli (54)	
137.	Kinnaur		1.		Dhar Kali Kutang Uperli (55)	
138.	Kinnaur		1.		Dhar Kam-Kampur (56)	
139.	Kinnaur		1.		Dhar Noshang Nichli (58)	
140.	Kinnaur		1.		Dhar Noshang Pashchami (57)	
141.	Kinnaur		1.		Dhar Shoshla (60)	
142.	Kinnaur		1.		Dhar Tawla (62)	
143.	Kinnaur		1.		D.P.F.C.-160 (49)	
144.	Kinnaur		1.		D.P.F.C-161 (48)	
145.	Kinnaur		1.		Khrogala (59/2)	
146.	Kinnaur		1.		Rakchham (59/1)	
147.	Kinnaur		19.		Roghi	Dakhaye (30/4)
148.	Kinnaur		1.	D.P.F 246-247 Kastyarang (29)		
149.	Kinnaur		1.	D.P.F. Rogi Awal C-244 (26)		
150.	Kinnaur		1.	D.P.F. Rogi Doyam C- 245 A (27)		
151.	Kinnaur		1.	D.P.F. Rogi Soyam C-245 (28)		
152.	Kinnaur		1.		Kastyo (30/3)	

153.	Kinnaur		1.		Roghi Khas (30/1)
154.	Kinnaur		1.		Talangcho (30/2)
155.	Kinnaur		20.		Dewar Kanda (34/6)
156.	Kinnaur		1.		Dhar Debar (38)
157.	Kinnaur		1.		Dhar Rupan (37)
158.	Kinnaur		1.		D.P.F.C.-153 Chhido (35)
159.	Kinnaur		1.	Sangla	D.P.F.C.-154-155 Lim Santang (36)
160.	Kinnaur		1.		D.P.F.C-156 Hurba (41)
161.	Kinnaur		1.		Sangla (34/1)
162.	Kinnaur		1.		Sangla Kanda (34/5)
163.	Kinnaur		1.		Thapa Saring (34/2)
164.	Kinnaur		21.		Anati Dhar (16)
165.	Kinnaur		1.		Batingara Dhar (12)
166.	Kinnaur		1.		Baturi (13/3)
167.	Kinnaur		1.		Baturi Kanda (13/5)
168.	Kinnaur		1.		Botyaring Dhar (11)
169.	Kinnaur		1.		Bulcho Dhar (18)
170.	Kinnaur		1.		D.P.F. C-142-144 Kumkumi (8)
171.	Kinnaur		1.	Sapni	D.P.F.C-143 Sapni (7)
172.	Kinnaur		1.		D.P.F.C.-146 Baturi (15)
173.	Kinnaur		1.		D.P.F.C.Baturi C 145 (14)
174.	Kinnaur		1.		Gunthar (6/2)
175.	Kinnaur		1.		Kanai Khas (6/1)
176.	Kinnaur		1.		Patyo (13/4)
177.	Kinnaur		1.		Sapni Khas (13/1)
178.	Kinnaur		1.		Shenanden (13/2)
179.	Kinnaur		1.		Supitang Dhar (10)
180.	Kinnaur		1.		Tilchakhuwa Dhar (17)
181.	Kinnaur		22.		Dhar Pashel(28)
182.	Kinnaur		1.		D.P.F.C-152(A) (30)
183.	Kinnaur		1.	Shong	D.P.F.C-152 (B) (31)
184.	Kinnaur		1.		Shaungkhas (27/1)
185.	Kinnaur		1.		Shobre Yanang (27/2)
186.	Kinnaur		1.		Teshaguden (27/3)
187.	Kinnaur		23.		Raang (21)
188.	Kinnaur		1.	Shudarang	Reckong Peo (18)
189.	Kinnaur		1.		Shudarang (20/4)
190.	Kinnaur		24.		Change (13/4)
191.	Kinnaur		1.		Dhar Kurak Tasang (9)
192.	Kinnaur		1.	Telanghi	Jangal Mehfuza Mehduda-C-239-240 (12)
193.	Kinnaur		1.		Makimrang (13/2)
194.	Kinnaur		1.		Panwa (13/5)
195.	Kinnaur		1.		Tarkhwa (13/3)

196.	Kinnaur	<b>Nichar</b>	1.		Telangi (13/1)	
197.	Kinnaur		25.	Themgarang	Boning Saring (34/4)	
198.	Kinnaur		1.		Panpo Kanda (34/3)	
199.	Kinnaur		26.	Yuwaringi	Yuwaringi (19/1)	
200.	Kinnaur		27.	Bara Kamba	Bara Kamba (7/3)	
201.	Kinnaur		1.		Shorang (7/1)	
202.	Kinnaur		28.	Bari	Change (35/2)	
203.	Kinnaur		1.		Chhayuda Dhar (54)	
204.	Kinnaur		1.		D.P.F.C-77 (56)	
205.	Kinnaur		1.		Galding (1/1)	
206.	Kinnaur		1.		Gramang (35/4)	
207.	Kinnaur		1.		Rawa (35/5)	
208.	Kinnaur		1.		Sarik Dhar (53)	
209.	Kinnaur		1.		Solding (35/1)	
210.	Kinnaur		29.		Chagaon	Chatrang Dhar (97)
211.	Kinnaur		1.			Dharmaling (91/1)
212.	Kinnaur		1.	D.P.F.Kangarang (92)		
213.	Kinnaur		1.	D.P.F.Tilchang (95)		
214.	Kinnaur		1.	D.P.F.Tiudang 258 (94)		
215.	Kinnaur		1.	Raag Panung (91/4)		
216.	Kinnaur		1.	Shakamarang (91/6)		
217.	Kinnaur		1.	Shakhar Dhar (96)		
218.	Kinnaur		1.	Urawning (91/2)		
219.	Kinnaur		1.	Yashang (91/5)		
220.	Kinnaur		1.	Yashang Dhar (93)		
221.	Kinnaur		30.	Tapri	Tapri (91/3)	
222.	Kinnaur		31.	Chaura	Chaura (37/1)	
223.	Kinnaur		1.		Kafaur (37/2)	
224.	Kinnaur		1.		Shilani (37/3)	
225.	Kinnaur		32.	Chhota Kamba	Basharang (8/1)	
226.	Kinnaur		1.		Chhota Kamba (8/2)	
227.	Kinnaur		1.		Chhot Kanda (31/3)	
228.	Kinnaur		1.		Dhar Barke (11)	
229.	Kinnaur		1.		Dhar Kumbrang (5)	
230.	Kinnaur		1.		D.P.F.Bara Kamba Awal C.-97 (6)	
231.	Kinnaur		1.		D.P.F.C.-94 (13)	
232.	Kinnaur		1.		D.P.F.-Chhota Kamba Awal C-95 (9)	
233.	Kinnaur		1.		D.P.F.Chhota Kamba Dhoyam C-96 (10)	
234.	Kinnaur	1.	Gharshu (14/1)			
235.	Kinnaur	1.	Phopal Dhar (12)			
236.	Kinnaur	33.	Kafnoo	Dhar Neugal (24)		
237.	Kinnaur	1.		Dhar Shagruch (26)		
238.	Kinnaur	1.		D.P.F.Kampoorang-C-90 (29)		

239.	Kinnaur		1.		Homte (30/2)
240.	Kinnaur		1.		Kafnoo (30/1)
241.	Kinnaur		1.		Thuskeo Dhar (25)
242.	Kinnaur		34.		Baiyee (30/10)
243.	Kinnaur		1.		Dhar Yongrang (20)
244.	Kinnaur		1.		D.P.F.Dutrang C-89 (28)
245.	Kinnaur		1.		D.P.F.Yati C-91 (19)
246.	Kinnaur		1.	Katgaon	Kalingo (86/2)
247.	Kinnaur		1.		Katgaon (30/7)
248.	Kinnaur		1.		Pandoshwar Dhar (27)
249.	Kinnaur		1.		Rarang (30/11)
250.	Kinnaur		1.		Yotrang (30/9)
251.	Kinnaur		35.		Shango (30/12)
252.	Kinnaur		1.	Shango	Kangarang (30/15)
253.	Kinnaur		1.		Kangarang (91/ 7)
254.	Kinnaur		36.		Karaba (30/13)
255.	Kinnaur		1.	Kraba	Surcho (30/14)
256.	Kinnaur		37.		Choling (104/2)
257.	Kinnaur		1.		D.P.F.Balaey (107)
258.	Kinnaur		1.		D.P.F.Barde (105)
259.	Kinnaur		1.		D.P.F.Kashtee (108)
260.	Kinnaur		1.	Meeru	D.P.F.Tilchauk (106)
261.	Kinnaur		1.		Ghumaruning (104/3)
262.	Kinnaur		1.		Meeru Khas (104/1)
263.	Kinnaur		1.		Rosang Dhar (81)
264.	Kinnaur		1.		Runang Uperla (111)
265.	Kinnaur		38.		Bayudeh (14/3)
266.	Kinnaur		1.		D.P.F. C-92 (18)
267.	Kinnaur		1.		D.P.F. Dangrang C-93 (15)
268.	Kinnaur		1.		Kandar (17)
269.	Kinnaur		1.	Nathpa	Nathpa (16)
270.	Kinnaur		1.		Rigegurgur Dhar (22)
271.	Kinnaur		1.		Ruk Chawal Dhar (109)
272.	Kinnaur		1.		Saak-Kanda (21)
273.	Kinnaur		1.		Tiche (7/2)
274.	Kinnaur		39.		Kachrang (14/5)
275.	Kinnaur		1.	Kachrang	Salarang (14/4)
276.	Kinnaur		1.		Rok Charang (14/2)
277.	Kinnaur		40.		Agade (31/ 7)
278.	Kinnaur		1.		Dheya Dhar (64)
279.	Kinnaur		1.		D.P.F.C-80 (59)
280.	Kinnaur		1.	Nichar	D.P.F.C-81 (60)
281.	Kinnaur		1.		D.P.F.C-82 (61)
282.	Kinnaur		1.		D.P.F.C-83 (62)
283.	Kinnaur		1.		D.P.F.C.84 (68)

284.	Kinnaur		1.		D.P.F.C.-86(A) (70)
285.	Kinnaur		1.		Garade (31/8)
286.	Kinnaur		1.		Kashpo (31/9)
287.	Kinnaur		1.		Linge (31/6)
288.	Kinnaur		1.		Nigani (31/5)
289.	Kinnaur		1.		Paring Khor (31/1)
290.	Kinnaur		1.		Puje (31/10)
291.	Kinnaur		1.		Rango (31/4)
292.	Kinnaur		1.		Rango (35/3)
293.	Kinnaur		1.		Retha Chang Dhar (63)
294.	Kinnaur		1.		Somo (31/2)
295.	Kinnaur		41.		Atang Melang Dhar (79)
296.	Kinnaur		1.		Bagantu Dhar (47)
297.	Kinnaur		1.		Balthachang Dhar (78)
298.	Kinnaur		1.		Bhumtalas Dhar (66)
299.	Kinnaur		1.		Burcha (67/3)
300.	Kinnaur		1.		Dhar Shaling (23)
301.	Kinnaur		1.		D.P.F.C-126 (72)
302.	Kinnaur		1.		D.P.F.C-127 (73)
303.	Kinnaur		1.	Panvi	D.P.F.C-128A (74)
304.	Kinnaur		1.		D.P.F.C.85 (69)
305.	Kinnaur		1.		D.P.F.C.-86(B) (71)
306.	Kinnaur		1.		Joktaying (67/2)
307.	Kinnaur		1.		Panvi Khas (67/1)
308.	Kinnaur		1.		Phoktoward Dhar (67/5)
309.	Kinnaur		1.		Shaling Dhar (67/4)
310.	Kinnaur		1.		Tando Dain Nusko Dhar (77)
311.	Kinnaur		42.		D.P.F.C-74 (52)
312.	Kinnaur		1.		D.P.F.C-75-76 (55)
313.	Kinnaur		1.		Kangos (33)
314.	Kinnaur		1.	Ponda	Palingi (34/1)
315.	Kinnaur		1.		Ponda (34/2)
316.	Kinnaur		1.		Ralpa (34/3)
317.	Kinnaur		43.		D.P.F.Punang (89)
318.	Kinnaur		1.	Punang	Punang Kanda (90/2)
319.	Kinnaur		1.		Punang Khas (90/1)
320.	Kinnaur		44.		Bering Chot Dhar (80)
321.	Kinnaur		1.		Chhal Patri Dhar (84)
322.	Kinnaur		1.		D.P.F.128B 129 (76)
323.	Kinnaur		1.		D.P.F. Jani 131-132 A.B (87)
324.	Kinnaur		1.	Ramni	D.P.F Ramni (83)
325.	Kinnaur		1.		Dulgi Dhar (85)
326.	Kinnaur		1.		Gundali Tirmir Dhar (48)
327.	Kinnaur		1.		Kaksthal (75/2)

328.	Kinnaur		1.		Morang Kanda (75/4)
329.	Kinnaur		1.		Ramni Khas (75/1)
330.	Kinnaur		1.		Rora Kanda (103)
331.	Kinnaur		1.		Shuthanang (75/3)
332.	Kinnaur		1.		Solah Dhar (88)
333.	Kinnaur		1.		Upat Dhar (82)
334.	Kinnaur		45.	Jaani	Jani Khas (86/1)
335.	Kinnaur		46.		Dhar Taal (4)
336.	Kinnaur		1.		D.P.F Rupri (Shorang) Awal (2)
337.	Kinnaur		1.		D.P.F Rupri (Shorang) Doyam C-98 (3)
338.	Kinnaur		1.	Rupri	Majhgaon (1/2)
339.	Kinnaur		1.		Moni Lat Dhar (51)
340.	Kinnaur		1.		Nain Saring (1/5)
341.	Kinnaur		1.		Shamnu (1/3)
342.	Kinnaur		1.		Tinrang (1/6)
343.	Kinnaur		47.		Shigarcha (1/4)
344.	Kinnaur		1.		Burang (1/10)
345.	Kinnaur		1.		Dabbling (1/7)
346.	Kinnaur		1.	Shigrancha	Huruwa (1/8)
347.	Kinnaur		1.		Pashpa (1/9)
348.	Kinnaur		48.		Baro (32/2)
349.	Kinnaur		1.		D.P.F - 71 A (42)
350.	Kinnaur		1.		D.P.F.C-78 (57)
351.	Kinnaur		1.	Sungra	D.P.F.C-79 (58)
352.	Kinnaur		1.		Punaspa (32/3)
353.	Kinnaur		1.		Saki Charang (32/1)
354.	Kinnaur		1.		Sungra (32/4)
355.	Kinnaur		49.		Bahal Dhar (49)
356.	Kinnaur		1.		Chaunda (36/4)
357.	Kinnaur		1.		Devli Dhar (50)
358.	Kinnaur		1.		D.P.F.C.-68 A.B.C. (38)
359.	Kinnaur		1.		D.P.F.C.-69.70 (A.B) (41)
360.	Kinnaur		1.		D.P.F.C.-72 A (44)
361.	Kinnaur		1.		D.P.F.C.- 72 (B) (45)
362.	Kinnaur		1.		D.P.F.C.-73 (46)
363.	Kinnaur		1.	Tranda	D.P.F.Kutange C-71 (B) (43)
364.	Kinnaur		1.		Karape (36/2)
365.	Kinnaur		1.		Nanspo (36/3)
366.	Kinnaur		1.		Nigusari (36/6)
367.	Kinnaur		1.		Nishwasing Dhar (65)
368.	Kinnaur		1.		Phulyari Dhar (40)
369.	Kinnaur		1.		Sarkund Dhar (39)
370.	Kinnaur		1.		Taranda (36/1)

371.	Kinnaur		1.		Thach (36/7)
372.	Kinnaur		1.		Tikrang (36/5)
373.	Kinnaur		50.	Urni	D.P.F. Rachmanang (99)
374.	Kinnaur		1.		Kutano (100/2)
375.	Kinnaur		1.		Rall Santhang (100/3)
376.	Kinnaur		1.		Shunathachang Dhar (98)
377.	Kinnaur		1.		Urni Khas (100/1)
378.	Kinnaur		51.		Yangpa I
379.	Kinnaur		1.	Huri (30/3)	
380.	Kinnaur		1.	Marpuling (30/5)	
381.	Kinnaur		1.	Masrang (30/4)	
382.	Kinnaur		1.	Yangpa (30/6)	
383.	Kinnaur		52.	Yangpa II	Yangpa (30/6)
384.	Kinnaur		53.	Yulla	D.P.F. Bargado (101)
385.	Kinnaur		1.		D.P.F. Runang (110)
386.	Kinnaur		1.		Runang Nichla (104/4)
387.	Kinnaur		1.		Yuldang (102/2)
388.	Kinnaur		1.		Yulla Khas (102/1)
389.	Kinnaur	<b>Pooh</b>	54.	Akpa	Akpa Khas (33/1)
390.	Kinnaur		55.	Asrang	Asrang Khas (7/1)
391.	Kinnaur		1.		Baicho Thach (7/4)
392.	Kinnaur		1.		Dhar Bhangmochhe (1)
393.	Kinnaur		1.		Dhar Gunjang (3)
394.	Kinnaur		1.		Dhar Kangte (4)
395.	Kinnaur		1.		Dhar Kyari (6)
396.	Kinnaur		1.		Dhar Shyangla (9)
397.	Kinnaur		1.		Dhar Tepang (2)
398.	Kinnaur		1.		Dhar Wari (5)
399.	Kinnaur		1.		D.P.F.-218 (11)
400.	Kinnaur		1.		D.P.F.-219 (A) (13)
401.	Kinnaur		1.		D.P.F.-219 (B) (12)
402.	Kinnaur		1.		D.P.F.-220 (15)
403.	Kinnaur		1.		Fulang Thach (7/5)
404.	Kinnaur		1.		Porang Kanda (7/3)
405.	Kinnaur		1.		Shutigarang (8)
406.	Kinnaur		1.		Tokto (7/2)
407.	Kinnaur		56.	Chango	Chango Nichla (29/2)
408.	Kinnaur		1.		Chango Uperla (29/1)
409.	Kinnaur		1.		Dhar Kawe (30)
410.	Kinnaur		1.		Dhar Kungrang (28)
411.	Kinnaur		1.		Dhar Pijong (32)
412.	Kinnaur		1.		Dhar Viyuche (31)
413.	Kinnaur		1.		Liti (29/3)
414.	Kinnaur		1.	Thang Karma (29/4)	
415.	Kinnaur		57.	Charang	Charang Khas (59/1)
416.	Kinnaur		1.		Dhar Chang Kuche (57)

417.	Kinnaur		1.		Dhar Lalanti (56)
418.	Kinnaur		1.		Dhar Mangla (58)
419.	Kinnaur		1.		Dhar Parmati (55)
420.	Kinnaur		1.		Dhar Sunkham (54)
421.	Kinnaur		1.		Gigulang (59/2)
422.	Kinnaur		1.		Kota (60/2)
423.	Kinnaur		1.		Kuno Khas (60/1)
424.	Kinnaur		1.		Kyarbo (60/3)
425.	Kinnaur		1.		Surtingting (59/4)
426.	Kinnaur		1.		Wevgya (59/3)
427.	Kinnaur		58.	Chuling	Chuling (8)
428.	Kinnaur		59.	Dubling	Dabling (30/2)
429.	Kinnaur		1.		Dubling (30/1)
430.	Kinnaur		60.		Brati Kanda (13/3)
431.	Kinnaur		1.		Charti (39/5)
432.	Kinnaur		1.		Dhar Aye (19)
433.	Kinnaur		1.		Dhar Chhang Gurgur (49)
434.	Kinnaur		1.		Dhar Chho (18)
435.	Kinnaur		1.		Dhar Gyabyum (21)
436.	Kinnaur		1.		Dhar Larsa Niyowal (51)
437.	Kinnaur		1.		Dhar Manela (50)
438.	Kinnaur		1.		Dhar Tumba (20)
439.	Kinnaur		1.	Giabong	D.P.F.C.-200 (48)
440.	Kinnaur		1.		D.P.F.C.-201 (47)
441.	Kinnaur		1.		D.P.F.C.-202 (46)
442.	Kinnaur		1.		D.P.F.C.-208 (11)
443.	Kinnaur		1.		D.P.F.C.-209 (12)
444.	Kinnaur		1.		Gyabung Khas (39/1)
445.	Kinnaur		1.		Gyabung Parla (39/3)
446.	Kinnaur		1.		Jangpachho (39/2)
447.	Kinnaur		1.		Rush Kalang (13/1)
448.	Kinnaur		1.		Shive (39/4)
449.	Kinnaur		1.		Taling (13/2)
450.	Kinnaur		61.		Chang Chimo (9)
451.	Kinnaur		1.		Dhar Bieuche (4)
452.	Kinnaur		1.		Dhar Chang Chimo (10)
453.	Kinnaur		1.		Dhar Lamarafa (1)
454.	Kinnaur		1.	Hango	Dhar Lasangthang (2)
455.	Kinnaur		1.		Dhar Pengtu (5)
456.	Kinnaur		1.		Dhar Potali (6)
457.	Kinnaur		1.		Dhar Pulangchhang (3)
458.	Kinnaur		1.		Hangmat (7/2)
459.	Kinnaur		1.		Hango (7/1)
460.	Kinnaur		62.		Chhapan (28/4)
461.	Kinnaur		1.	Jangi	Dhar Jugling (30)
462.	Kinnaur		1.		Dhar Khatich (29)

463.	Kinnaur		1.		D.P.F.-226 (27)	
464.	Kinnaur		1.		D.P.F.-228 (31)	
465.	Kinnaur		1.		Jangi Khas (28/1)	
466.	Kinnaur		1.		Kutang (28/2)	
467.	Kinnaur		1.		Rizing (28/3)	
468.	Kinnaur		63.	Kanam	Dhar Bina Thang (8)	
469.	Kinnaur		1.		Dhar Mandela Gurunang (9)	
470.	Kinnaur		1.		D.P.F.C.-211 (7)	
471.	Kinnaur		1.		D.P.F.C.-214 (2)	
472.	Kinnaur		1.		Gyamil (6/4)	
473.	Kinnaur		1.		Kanam Khas (6/1)	
474.	Kinnaur		1.		Kanam Nichla (6/2)	
475.	Kinnaur		1.		Shurbu Kanda (64/4)	
476.	Kinnaur		1.		Shurpu (6/3)	
477.	Kinnaur		64.		Labrang	D.P.F.C.-212 (5)
478.	Kinnaur		1.			D.P.F.C.-213 (4)
479.	Kinnaur		1.			Labrang Khas (3/1)
480.	Kinnaur		1.			Namaklang (3/2)
481.	Kinnaur		1.			Tapang Kanda (3/3)
482.	Kinnaur		65.	Leo		Dhar Charathang (17)
483.	Kinnaur		1.		Dhar Jafar (13)	
484.	Kinnaur		1.		Dhar Jamjang (15)	
485.	Kinnaur		1.		Dhar Karsi (16)	
486.	Kinnaur		1.		Dhar Khakrash (18)	
487.	Kinnaur		1.		Dhar Livak (14)	
488.	Kinnaur		1.		Dhar Thana (11)	
489.	Kinnaur		1.		Dhar Tumtumthang (12)	
490.	Kinnaur		1.		Dung (19/3)	
491.	Kinnaur		1.		Leo (19/1)	
492.	Kinnaur		1.		Shunni (19/2)	
493.	Kinnaur		66.		Lippa	Chakra (16/5)
494.	Kinnaur		1.	Changmang (16/4)		
495.	Kinnaur		1.	Dangrang Kanda (16/3)		
496.	Kinnaur		1.	Dhar Changmang (19)		
497.	Kinnaur		1.	Dhar Weshlum (18)		
498.	Kinnaur		1.	D.P.F.-215 (21)		
499.	Kinnaur		1.	D.P.F.-216 (20)		
500.	Kinnaur		1.	D.P.F.-217 (17)		
501.	Kinnaur		1.	D.P.F.-221 (22)		
502.	Kinnaur		1.	D.P.F.-222 A-B (23)		
503.	Kinnaur		1.	D.P.F.-223 (25)		
504.	Kinnaur		1.	D.P.F.-224 (26)		
505.	Kinnaur		1.	D.P.F.-225 (24)		
506.	Kinnaur		1.	Lapo (16/2)		
507.	Kinnaur		1.	Lippa Khas (16/1)		
508.	Kinnaur		67.	Moorang	Dhar Brati (73)	

509.	Kinnaur		1.		Dhar Dulmanish (75)
510.	Kinnaur		1.		Dhar Gramangbal (68)
511.	Kinnaur		1.		Dhar Gunrang (74)
512.	Kinnaur		1.		Dhar Lochhas (70)
513.	Kinnaur		1.		Dhar Shangchawal (71)
514.	Kinnaur		1.		Dhar Shilach (72)
515.	Kinnaur		1.		Dhar Shiling Khona (66)
516.	Kinnaur		1.		Dhar Timchhe (67)
517.	Kinnaur		1.		Dhar Vishrang (69)
518.	Kinnaur		1.		Dhar Yamdaling (76)
519.	Kinnaur		1.		D.P.F.197 (63)
520.	Kinnaur		1.		Gramang (64/6)
521.	Kinnaur		1.		Khokpa (64/2)
522.	Kinnaur		1.		Nakal Kuwa (64/7)
523.	Kinnaur		1.		Roowang (64/3)
524.	Kinnaur		1.		Samodpan Kanda (65)
525.	Kinnaur		1.		Shiling Khas (64/1)
526.	Kinnaur		1.		Thuwaring (64/5)
527.	Kinnaur		68.		Dhar Khirpichi (27)
528.	Kinnaur		1.		Dhar Kila (23)
529.	Kinnaur		1.		Dhar Lahayok (22)
530.	Kinnaur		1.		Dhar Lalosa (24)
531.	Kinnaur		1.		Dhar Pargil (26)
532.	Kinnaur		1.		Dhar Shansar (25)
533.	Kinnaur		1.	Nako	Heimi (20/3)
534.	Kinnaur		1.		Ka (21/3)
535.	Kinnaur		1.		Malling (20/1)
536.	Kinnaur		1.		Malling Dogri (20/2)
537.	Kinnaur		1.		Nako (21/1)
538.	Kinnaur		1.		Yangthang (21/2)
539.	Kinnaur		69.		Dhar Chhopan (36)
540.	Kinnaur		1.		Dhar Dulsethang (33)
541.	Kinnaur		1.		Dhar Potal (37)
542.	Kinnaur		1.		Dhar Thunsa (32/2)
543.	Kinnaur		1.	Namgia	Dhar Yangusa (34)
544.	Kinnaur		1.		Khabo (32/1)
545.	Kinnaur		1.		Namgia Kanda (35/2)
546.	Kinnaur		1.		Namgia Khas (35/1)
547.	Kinnaur		1.		Tashigang (35/3)
548.	Kinnaur		70.		Dhar Barchha (89)
549.	Kinnaur		1.		Dhar Chamagsi (86)
550.	Kinnaur		1.		Dhar Dongo (79)
551.	Kinnaur		1.	Nesang	Dhar Jongchen (87)
552.	Kinnaur		1.		Dhar Khayo (80)
553.	Kinnaur		1.		Dhar Langgurgur (83)
554.	Kinnaur		1.		Dhar Laver (82)

555.	Kinnaur		1.		Dhar Lungfa (88)
556.	Kinnaur		1.		Dhar Piwung (90)
557.	Kinnaur		1.		Dhar Roten (81)
558.	Kinnaur		1.		Dhar Tipung (77)
559.	Kinnaur		1.		Gyamting (78/4)
560.	Kinnaur		1.		Horing Pawa (78/2)
561.	Kinnaur		1.		Jongchen (78/7)
562.	Kinnaur		1.		Khadi (78/6)
563.	Kinnaur		1.		Nesang Khas (78/1)
564.	Kinnaur		1.		Pyana (78/5)
565.	Kinnaur		1.		Shaktang (78/3)
566.	Kinnaur		71.		Chakulang (31/6)
567.	Kinnaur		1.		Danmochhe (31/3)
568.	Kinnaur		1.		Dhar Dolma (38)
569.	Kinnaur		1.		Dhar Maryul (25)
570.	Kinnaur		1.		Dhar Rishi (24)
571.	Kinnaur		1.		Dhar Thunsa (28)
572.	Kinnaur		1.		Dhar Yangdosa (22)
573.	Kinnaur		1.		Dhar Yurfuk (23)
574.	Kinnaur		1.		Doling Kanda (31/4)
575.	Kinnaur		1.		D.P.F.-232 (39)
576.	Kinnaur		1.		D.P.F.C.-198 (26)
577.	Kinnaur		1.		D.P.F.C.-199 (29)
578.	Kinnaur		1.		Dulsethang (30/5)
579.	Kinnaur		1.		Labrang (31/2)
580.	Kinnaur		1.		Mohal Bali Dhar (27)
581.	Kinnaur		1.		Pooh (31/1)
582.	Kinnaur		1.		Rangchil Kanda (33/2)
583.	Kinnaur		1.		Rishi Kanda (30/3)
584.	Kinnaur		1.		Rizing Kanda (31/5)
585.	Kinnaur		1.		Yangti Kanda (30/4)
586.	Kinnaur		72.		Dhar Gara (47)
587.	Kinnaur		1.		Dhar Gongra (35)
588.	Kinnaur		1.		D.P.F.-227 (32)
589.	Kinnaur		1.		D.P.F.-229 (36)
590.	Kinnaur		1.		D.P.F.-230 (37)
591.	Kinnaur		1.		D.P.F.-231 (38)
592.	Kinnaur		1.		Gyangra (34/4)
593.	Kinnaur		1.		Khadra (34/2)
594.	Kinnaur		1.		Rarang Khas (34/1)
595.	Kinnaur		1.		Satera (34/3)
596.	Kinnaur		1.		Sering (34/5)
597.	Kinnaur		1.		Sheelapur
598.	Kinnaur		1.		Swaden (34/7)
599.	Kinnaur		73.		Chhuyian (40/7)
600.	Kinnaur		1.		Dhar Jeshthrang (44)

601.	Kinnaur		1.		Dhar Kushkar (46)
602.	Kinnaur		1.		Dhar Puranga
603.	Kinnaur		1.		D.P.F. -186 (43)
604.	Kinnaur		1.		D.P.F.-187 (41)
605.	Kinnaur		1.		D.P.F.-188 (42)
606.	Kinnaur		1.		Holdang (40/4)
607.	Kinnaur		1.		Kurpo (40/5)
608.	Kinnaur		1.		Kutian (40/3)
609.	Kinnaur		1.		Paranga (40/2)
610.	Kinnaur		1.		Ribba Khas (40/1)
611.	Kinnaur		1.		Sirmoling (40/8)
612.	Kinnaur		1.		Wato (40/6)
613.	Kinnaur		74.		Asno Kanda (48/8)
614.	Kinnaur		1.		Changkuwa (48/5)
615.	Kinnaur		1.		Cherang Kanda (48/7)
616.	Kinnaur		1.		Dhar Panah (45)
617.	Kinnaur		1.		D.P.F. 189-190 (49)
618.	Kinnaur		1.		D.P.F. 191-192 (50)
619.	Kinnaur		1.	Rispa	D.P.F.193 (51)
620.	Kinnaur		1.		Holdo (48/3)
621.	Kinnaur		1.		Lijang (48/2)
622.	Kinnaur		1.		Panah Kanda (48/6)
623.	Kinnaur		1.		Rispa Khas (48/1)
624.	Kinnaur		1.		Sakibba (48/4)
625.	Kinnaur		75.		D.P.F.C.-203 (45)
626.	Kinnaur		1.		D.P.F.C.-204 (44)
627.	Kinnaur		1.		D.P.F.C.-205 (42)
628.	Kinnaur		1.	Ropa	Ropa Khas (43/1)
629.	Kinnaur		1.		Sumtat (43/3)
630.	Kinnaur		1.		Thoropa (43/2)
631.	Kinnaur		76.		Changzam (35/2)
632.	Kinnaur		1.		Dhar Choniti (42)
633.	Kinnaur		1.		Dhar Demju (33)
634.	Kinnaur		1.		Dhar Dugona (38)
635.	Kinnaur		1.		Dhar Lauchhe (37)
636.	Kinnaur		1.	Shalkhar	Dhar Liyosu (34)
637.	Kinnaur		1.		Dhar Mandasa (39)
638.	Kinnaur		1.		Dhar Yangdang (36)
639.	Kinnaur		1.		Shalkhar (35/1)
640.	Kinnaur		1.		Yulang (35/3)
641.	Kinnaur		77.		Phoche (1/2)
642.	Kinnaur		1.	Spillo	Spillow Khas (1/1)
643.	Kinnaur		78.		Dhar Harmi (43)
644.	Kinnaur		1.	Sumra	Dhar Kukri (40)
645.	Kinnaur		1.		Dhar Langdharkyu (440)
646.	Kinnaur		1.		Dhar Phu (41)

647.	Kinnaur		1.		Sumra (45)
648.	Kinnaur		79.		Chelat (16)
649.	Kinnaur		1.		Chelit Kanda (15/3)
650.	Kinnaur		1.		Dhar Khabe (10)
651.	Kinnaur		1.		D.P.F.C.-206 (41)
652.	Kinnaur		1.	Sunnam	D.P.F.C.-207 (40)
653.	Kinnaur		1.		D.P.F.C.-210 (14)
654.	Kinnaur		1.		Dupak (15/2)
655.	Kinnaur		1.		Khadmakha (15/4)
656.	Kinnaur		1.		Shyaso (17)
657.	Kinnaur		1.		Sunnam Khas (15/1)
658.	Kinnaur		80.		Dhar Metang (10)
659.	Kinnaur		1.		Dhar Urang (14)
660.	Kinnaur		1.		D.P.F.-194 (52)
661.	Kinnaur		1.		D.P.F.-195 (62)
662.	Kinnaur		1.	Thangi	D.P.F.-196 (61)
663.	Kinnaur		1.		Lambar (53/3)
664.	Kinnaur		1.		Pibbar (53/2)
665.	Kinnaur		1.		Swaling (53/4)
666.	Kinnaur		1.		Thangi Khas (53/1)
667.	Lahaul and Spiti	<b>Lahaul</b>	81.		Barbog (9/1)
668.	Lahaul and Spiti		1.		Chharjee (9/9)
669.	Lahaul and Spiti		1.		Chheling (9/4)
670.	Lahaul and Spiti		1.		Joling (9/7)
671.	Lahaul and Spiti		1.	Barbog	Lapchang (9/3)
672.	Lahaul and Spiti		1.		Peukar (9/8)
673.	Lahaul and Spiti		1.		Prasprak (9/2)
674.	Lahaul and Spiti		1.		Thola-Pyaso (9/6)
675.	Lahaul and Spiti		1.		Yala-Pyaso (9/5)
676.	Lahaul and Spiti		82.		Chimrat (202)
677.	Lahaul and Spiti		1.		Dhar Chanuh (199)
678.	Lahaul and Spiti		1.		Dhar Chetal (174)
679.	Lahaul and Spiti		1.		Dhar Gurdhar (173)
680.	Lahaul and Spiti		1.		Dhar Holat (205)
681.	Lahaul and Spiti		1.		Dhar Karpas (194)
682.	Lahaul and Spiti		1.		Dhar Lamgad (200)
683.	Lahaul and Spiti		1.		Dhar Shugadu (169)
684.	Lahaul and Spiti		1.	Chimret	Dhar Tamlu (171)
685.	Lahaul and Spiti		1.		D.P.F. Chimrat (201)
686.	Lahaul and Spiti		1.		D.P.F. Dibri (197)
687.	Lahaul and Spiti		1.		D.P.F. Gurdhar (172)
688.	Lahaul and Spiti		1.		D.P.F. Hulega (167)
689.	Lahaul and Spiti		1.		D.P.F. Karpas (195)
690.	Lahaul and Spiti		1.		D.P.F. Shakoli (168)
691.	Lahaul and Spiti		1.		D.P.F. Sheling (198)
692.	Lahaul and Spiti		1.		D.P.F. Tamlu (170)

693.	Lahaul and Spiti		1.		D.P.F.Tumru (203)
694.	Lahaul and Spiti		1.		Ghari (204)
695.	Lahaul and Spiti		1.		Karpat (196)
696.	Lahaul and Spiti		83.		Baryo (8/15)
697.	Lahaul and Spiti		1.		Chhikabe (8/11)
698.	Lahaul and Spiti		1.		Dangma (8/18)
699.	Lahaul and Spiti		1.		Jispa (8/9)
700.	Lahaul and Spiti		1.		Linqium (8/16)
701.	Lahaul and Spiti		1.	Darcha	Mangsing (8/13)
702.	Lahaul and Spiti		1.		Rangyo (8/14)
703.	Lahaul and Spiti		1.		Rarik (8/12)
704.	Lahaul and Spiti		1.		Sumdo (8/17)
705.	Lahaul and Spiti		1.		Tingel (8/10)
706.	Lahaul and Spiti		1.		Yoche (8/19)
707.	Lahaul and Spiti		84.		Goharma (3/4)
708.	Lahaul and Spiti		1.		Kothi (3/2)
709.	Lahaul and Spiti		1.	Goherman	Lindoor (3/1)
710.	Lahaul and Spiti		1.		Rapding (3/3)
711.	Lahaul and Spiti		85.		Dalang (12/1)
712.	Lahaul and Spiti		1.		Fukthal (12/4)
713.	Lahaul and Spiti		1.		Gondhla (12/3)
714.	Lahaul and Spiti		1.	Gondhla	Khinang (12/7)
715.	Lahaul and Spiti		1.		Purad (12/6)
716.	Lahaul and Spiti		1.		Thorang (12/2)
717.	Lahaul and Spiti		1.		Tiling (12/5)
718.	Lahaul and Spiti		86.		Goushal (11/1)
719.	Lahaul and Spiti		1.	Goushal	Topchling (11/2)
720.	Lahaul and Spiti		87.		Bheling (1/26)
721.	Lahaul and Spiti		1.	Jahlman	Jahalman (1/31)
722.	Lahaul and Spiti		1.		Phuda (1/32)
723.	Lahaul and Spiti		88.		Barnam (2/3)
724.	Lahaul and Spiti		1.		Ghambadi (2/4)
725.	Lahaul and Spiti		1.		Jobrang (2/1)
726.	Lahaul and Spiti		1.	Jobrang	Linger (2/6)
727.	Lahaul and Spiti		1.		Rapey (2/2)
728.	Lahaul and Spiti		1.		Rashel (2/5)
729.	Lahaul and Spiti		89.		Galing (1/23)
730.	Lahaul and Spiti		1.		Junda (1/24)
731.	Lahaul and Spiti		1.		Kharoti (1/20)
732.	Lahaul and Spiti		1.		Lomch (1/27)
733.	Lahaul and Spiti		1.	Junda	Othang (1/29)
734.	Lahaul and Spiti		1.		Taljon (1/25)
735.	Lahaul and Spiti		1.		Tibok (1/28)
736.	Lahaul and Spiti		1.		Yangthang (1/30)
737.	Lahaul and Spiti		90.		Gwazang (10/1)
738.	Lahaul and Spiti		1.	Kardang	Kardang (10/2)

739.	Lahaul and Spiti	91.	Keylong	Beeling (7/1)	
740.	Lahaul and Spiti	1.		Keylong (7/2)	
741.	Lahaul and Spiti	92.	Khangsar	Jagla (12/11)	
742.	Lahaul and Spiti	1.		Kangcha (12/12)	
743.	Lahaul and Spiti	1.		Khangsar (12/8)	
744.	Lahaul and Spiti	1.		Khorpani (12/15)	
745.	Lahaul and Spiti	1.		Murti (12/13)	
746.	Lahaul and Spiti	1.		Raling (12/14)	
747.	Lahaul and Spiti	1.		Sakar (12/9)	
748.	Lahaul and Spiti	1.		Shugu (12/10)	
749.	Lahaul and Spiti	93.		Shooling	Shooling (12/16)
750.	Lahaul and Spiti	94.		Kishori	Aadat (211)
751.	Lahaul and Spiti	1.	Dhar Fhatgahar (206)		
752.	Lahaul and Spiti	1.	Dhar Gilding (219)		
753.	Lahaul and Spiti	1.	D.P.F. Biyadi (220)		
754.	Lahaul and Spiti	1.	D.P.F. Fhatgahar (213)		
755.	Lahaul and Spiti	1.	D.P.F. Gilding (221)		
756.	Lahaul and Spiti	1.	Haduka (214)		
757.	Lahaul and Spiti	1.	Kishori (215)		
758.	Lahaul and Spiti	1.	Ohad (207)		
759.	Lahaul and Spiti	95.	Koksar		Bokcha (14/3)
760.	Lahaul and Spiti	1.		Dimphuk (14/9)	
761.	Lahaul and Spiti	1.		Jamyaling (14/6)	
762.	Lahaul and Spiti	1.		Kharchotkogma (14/4)	
763.	Lahaul and Spiti	1.		Kharchotyogma (14/5)	
764.	Lahaul and Spiti	1.		Koksar (14/10)	
765.	Lahaul and Spiti	1.		Laling (14/7)	
766.	Lahaul and Spiti	1.		Rangcha (14/2)	
767.	Lahaul and Spiti	1.		Sarkhang (14/1)	
768.	Lahaul and Spiti	1.		Telling (14/8)	
769.	Lahaul and Spiti	1.		Yari Koksar (14/11)	
770.	Lahaul and Spiti	96.	Kolong	Bok (8/8)	
771.	Lahaul and Spiti	1.		Gemur (8/7)	
772.	Lahaul and Spiti	1.		Gemurgompa (8/6)	
773.	Lahaul and Spiti	1.		Keylad (8/3)	
774.	Lahaul and Spiti	1.		Khangsar (8/4)	
775.	Lahaul and Spiti	1.		Kolong (8/2)	
776.	Lahaul and Spiti	1.		Meh (8/5)	
777.	Lahaul and Spiti	1.		Tinno (8/1)	
778.	Lahaul and Spiti	97.	Madgram	D.P.F. Arat (165)	
779.	Lahaul and Spiti	1.		Madgran (164)	
780.	Lahaul and Spiti	1.		R.F. Ratoli (152)	
781.	Lahaul and Spiti	98.	Mooling	Bargul (11/4)	
782.	Lahaul and Spiti	1.		Mooling (11/5)	
783.	Lahaul and Spiti	1.		Shipting (11/3)	
784.	Lahaul and Spiti	1.		Ba-Baring (1/13)	

785.	Lahaul and Spiti		99.	Mooring	Bha-Chevar (1/17)	
786.	Lahaul and Spiti		1.		Bhayadi (1/19)	
787.	Lahaul and Spiti		1.		Chembak (1/9)	
788.	Lahaul and Spiti		1.		Chhogjing (1/3)	
789.	Lahaul and Spiti		1.		Chokhang (1/4)	
790.	Lahaul and Spiti		1.		Delda (1/16)	
791.	Lahaul and Spiti		1.		Dhandak (1/7)	
792.	Lahaul and Spiti		1.		Gawadi (1/2)	
793.	Lahaul and Spiti		1.		Kamri (1/6)	
794.	Lahaul and Spiti		1.		Kwang (1/15)	
795.	Lahaul and Spiti		1.		Le-Baring (1/14)	
796.	Lahaul and Spiti		1.		Le-Chevar (1/18)	
797.	Lahaul and Spiti		1.		Lingcha (1/10)	
798.	Lahaul and Spiti		1.		Mooring (1/8)	
799.	Lahaul and Spiti		1.		Nain Gahar (1/1)	
800.	Lahaul and Spiti		1.		Shheling (1/12)	
801.	Lahaul and Spiti		1.		Shhevar (1/11)	
802.	Lahaul and Spiti		100.		Nalda	Jasrath (1/22)
803.	Lahaul and Spiti		1.			Nalda (1/21)
804.	Lahaul and Spiti		101.		Ranika	Dhwansha (4/5)
805.	Lahaul and Spiti		1.	Kirkircha (4/4)		
806.	Lahaul and Spiti		1.	Kirting (4/7)		
807.	Lahaul and Spiti		1.	Melbak (4/2)		
808.	Lahaul and Spiti		1.	Meling (4/10)		
809.	Lahaul and Spiti		1.	Padak (4/1)		
810.	Lahaul and Spiti		1.	Ruding (4/11)		
811.	Lahaul and Spiti		1.	Rwaling (4/8)		
812.	Lahaul and Spiti		1.	Telangway (4/9)		
813.	Lahaul and Spiti		1.	Thapak (4/3)		
814.	Lahaul and Spiti		1.	Yang Kirting (4/6)		
815.	Lahaul and Spiti		102.	Salgran	Hadsar (132)	
816.	Lahaul and Spiti		1.		Kurched (140)	
817.	Lahaul and Spiti		1.		Salgran (143)	
818.	Lahaul and Spiti		103.	Shakoli	D.P.F.Bardang (156)	
819.	Lahaul and Spiti		1.		Shakoli (157)	
820.	Lahaul and Spiti		104.	Shansha	Shansha (3/5)	
821.	Lahaul and Spiti		105.	Sissu	Chhokar (13/13)	
822.	Lahaul and Spiti		1.		Gompathang (13/4)	
823.	Lahaul and Spiti		1.		Jagdang (13/6)	
824.	Lahaul and Spiti		1.		Jungling (13/2)	
825.	Lahaul and Spiti		1.		Kathal (13/11)	
826.	Lahaul and Spiti		1.		Kewak (13/12)	
827.	Lahaul and Spiti		1.		Khangsar (13/3)	
828.	Lahaul and Spiti		1.		Khwagling (13/7)	
829.	Lahaul and Spiti		1.		Labrang (13/9)	
830.	Lahaul and Spiti		1.		Ratal (13/8)	

831.	Lahaul and Spiti		1.		Ropsang (13/1)
832.	Lahaul and Spiti		1.		Shashin (13/5)
833.	Lahaul and Spiti		1.		Shurthang (13/10)
834.	Lahaul and Spiti		106.		Bha-Gadang (5/15)
835.	Lahaul and Spiti		1.		Bha-Sumnam (6/11)
836.	Lahaul and Spiti		1.		Bokta (6/10)
837.	Lahaul and Spiti		1.		Dipemadang (6/5)
838.	Lahaul and Spiti		1.		Le-Sumnam (6/12)
839.	Lahaul and Spiti		1.		Marbal (5/13)
840.	Lahaul and Spiti		1.	Tandi	Nupemadang (6/4)
841.	Lahaul and Spiti		1.		Parandass (6/7)
842.	Lahaul and Spiti		1.		Phunkyar (6/9)
843.	Lahaul and Spiti		1.		Tandi (6/13)
844.	Lahaul and Spiti		1.		Tholong (6/6)
845.	Lahaul and Spiti		1.		Tila (6/8)
846.	Lahaul and Spiti		107.		Krozing (6/1)
847.	Lahaul and Spiti		1.		Le-Gadang (6/3)
848.	Lahaul and Spiti		1.	Malang	Malang (6/2)
849.	Lahaul and Spiti		1.		Waring (5/14)
850.	Lahaul and Spiti		1.		Wari (5/12)
851.	Lahaul and Spiti		108.		Dhar Jholing (224)
852.	Lahaul and Spiti		1.		D.P.F.Jholing (222)
853.	Lahaul and Spiti		1.		D.P.F. Sindwadi (210)
854.	Lahaul and Spiti		1.	Thirot	Jholing (223)
855.	Lahaul and Spiti		1.		Sindwadi (209)
856.	Lahaul and Spiti		1.		Thirot (1/5)
857.	Lahaul and Spiti		109.		Barour (124)
858.	Lahaul and Spiti		1.		Bhujund (109)
859.	Lahaul and Spiti		1.		Dhar Batgahar (133)
860.	Lahaul and Spiti		1.		Dhar Chhaned (107)
861.	Lahaul and Spiti		1.		Dhar Churgahar (125)
862.	Lahaul and Spiti		1.		Dhar Dhanda (136)
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864.	Lahaul and Spiti		1.		Dhar Jutgahar (121)
865.	Lahaul and Spiti		1.		Dhar Kundel (126)
866.	Lahaul and Spiti		1.	Tindi	Dhar Sehrun (146)
867.	Lahaul and Spiti		1.		Dhar Tali (115)
868.	Lahaul and Spiti		1.		D.P.F. Akhodu (113)
869.	Lahaul and Spiti		1.		D.P.F. Barour (123)
870.	Lahaul and Spiti		1.		D.P.F. Bhujund (108)
871.	Lahaul and Spiti		1.		D.P.F.Chhaned (110)
872.	Lahaul and Spiti		1.		D.P.F. Dhadel (112)
873.	Lahaul and Spiti		1.		D.P.F. Dhanda (135)
874.	Lahaul and Spiti		1.		D.P.F. Hadsar (134)
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876.	Lahaul and Spiti	1.		D.P.F. Kundel (131)
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878.	Lahaul and Spiti	1.		D.P.F. Runsani (118)
879.	Lahaul and Spiti	1.		D.P.F. Salgran (144)
880.	Lahaul and Spiti	1.		D.P.F. Sehrun (145)
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883.	Lahaul and Spiti	1.		D.P.F. Thanvani (137)
884.	Lahaul and Spiti	1.		D.P.F. Thuthiyala (114)
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886.	Lahaul and Spiti	1.		R.F. Bhrikhnei (130)
887.	Lahaul and Spiti	1.		R.F. Chhaned (111)
888.	Lahaul and Spiti	1.		R.F. Dhandal (139)
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890.	Lahaul and Spiti	1.		R.F. Krakoon (117)
891.	Lahaul and Spiti	1.		R.F. Rumaans (142)
892.	Lahaul and Spiti	1.		R.F. Surnadi (120)
893.	Lahaul and Spiti	1.		Tindi (129)
894.	Lahaul and Spiti	110.		Chhaling (191)
895.	Lahaul and Spiti	1.		Dhar Aahan (179)
896.	Lahaul and Spiti	1.		Dhar Bhitari (182)
897.	Lahaul and Spiti	1.		Dhar Churdarun (188)
898.	Lahaul and Spiti	1.		Dhar Chutardarun (180)
899.	Lahaul and Spiti	1.		Dhar Darun (183)
900.	Lahaul and Spiti	1.		Dhar Gumba (184)
901.	Lahaul and Spiti	1.		Dhar Jatul (193)
902.	Lahaul and Spiti	1.		Dhar Kundari (189)
903.	Lahaul and Spiti	1.	Tingret	Dhar Parla Bhitari (181)
904.	Lahaul and Spiti	1.		Dhar Than Patan (185)
905.	Lahaul and Spiti	1.		D.P.F. Chhaling (190)
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914.	Lahaul and Spiti	1.		Dhar Tenti Gahar (208)
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921.	Lahaul and Spiti	1.		Dhar Mushghar (155)

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934.	Lahaul and Spiti		113.		Chhwagmurti (5/1)
935.	Lahaul and Spiti		1.		Dangar (5/9)
936.	Lahaul and Spiti		1.		Karing (5/5)
937.	Lahaul and Spiti		1.		Lapshak (5/6)
938.	Lahaul and Spiti		1.		Lote (5/4)
939.	Lahaul and Spiti		1.		Muchhling (5/2)
940.	Lahaul and Spiti		1.	Warpa	Rangway (5/8)
941.	Lahaul and Spiti		1.		Tokaring (5/3)
942.	Lahaul and Spiti		1.		Tozing (5/11)
943.	Lahaul and Spiti		1.		Yangrang (5/7)
944.	Lahaul and Spiti		1.		Yangtozing (5/10)
945.	Lahaul and Spiti		114.		Baar (7/12)
946.	Lahaul and Spiti		1.		Bokar (7/3)
947.	Lahaul and Spiti		1.		Dilbudh (7/14)
948.	Lahaul and Spiti		1.		Grimus (7/5)
949.	Lahaul and Spiti		1.		Gumling (7/8)
950.	Lahaul and Spiti		1.		Gumrang (7/4)
951.	Lahaul and Spiti		1.	Yurnath	Guskyar (7/6)
952.	Lahaul and Spiti		1.		Kawaring (7/15)
953.	Lahaul and Spiti		1.		Kyor (7/10)
954.	Lahaul and Spiti		1.		Mangun (7/9)
955.	Lahaul and Spiti		1.		Stingri (7/13)
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957.	Lahaul and Spiti		1.		Yurnath (7/7)
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964.	Lahaul and Spiti		1.		Rijing (155/4)
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1541.	Chamba		1.		Twan (61)	
1542.	Chamba		1.		Udeen (57)	
1543.	Chamba		178.	Sural	D.P.F. Pinchho (10)	
1544.	Chamba		1.		Rusmas (14)	
1545.	Chamba		1.		Sural Bhatori (16)	
1546.	Chamba		1.		Tai (15)	

Sd/-

*Director-cum- Special Secretary, (PR)***FORESTS DEPARTMENT****NOTIFICATION***Shimla-2, the 12th May, 2026*

**No. FFE-B-F(6)/2017.**—In supersession of all the previous Notifications of this Department in respect of State Board for Wildlife (SBWL), the Governor of Himachal Pradesh, in

exercise of the powers vested in him under section 6 of Wildlife (Protection) Act, 1972, is pleased to re-constitute the State Board for Wildlife with immediate effect as under:—

1.	Chief Minister, Himachal Pradesh	Chairman
2.	Forest Minister, Himachal Pradesh	Vice-Chairman
3.	Sh. Sunder Singh Thakur, Hon'ble MLA, Kullu, District Kullu, Himachal Pradesh.	Member
4.	Sh. Sanjay Avasthi, Hon'ble MLA, Arki, District Solan, Himachal Pradesh.	Member
5.	Sh. Bhawani Singh Pathania, Hon'ble MLA, Fatehpur, District Kangra, Himachal Pradesh.	Member
6.	Director, Himalayan Forest Research Institute (HFRI), Panthaghati, Shimla, District Shimla, Himachal Pradesh.	Non-Official-Member
7.	Administrative Secretary (Forest) to the Government of Himachal Pradesh.	Member
8.	Administrative Secretary (Tribal Dev.) to the Government of Himachal Pradesh.	Member
9.	Principal Chief Conservator of Forest (HoFF) Himachal Pradesh.	Member
10.	Managing Director, Himachal Pradesh Tourism Development Corporation.	Member
11.	Inspector General of Police, Shimla, Himachal Pradesh	Member
12.	Brigadier Adm. ARTRAC Shimla, Himachal Pradesh	To be nominated by the Central Government.
13.	Director Animal Husbandry, Himachal Pradesh	Member
14.	Director Fisheries, Himachal Pradesh	Member
15.	Representative of Director, Wildlife Preservation, Government of India.	Member
16.	Representative of Wildlife Institute of India, Dehradun, Uttarakhand.	Member
17.	Representative of Botanical Survey of India	Member
18.	Representative of Zoological Survey of India	Member
19.	Chief Wildlife Warden, Himachal Pradesh	Member-Secretary

The functions and duties of the Board will be the same as described under section 8 of the Wildlife (Protection) Act, 1972 and as amended from time to time.

The term of a member of Board shall be three years from the date of his appointment and manner of filling up vacancies/removal from Board among them shall be as prescribed in the Himachal Pradesh Wildlife (Protection) Rules, 1975.

The terms and conditions for granting TA/DA to the Non-Official members of the Board will be the same as prescribed in the Himachal Pradesh Wildlife (Protection) Rules, 1975.

By order,  
Sd/-

(KAMLESH KUMAR PANT),  
Additional Chief Secretary (Forest).

गृह विभाग  
(अनुभाग-ग)

अधिसूचना

शिमला-2, 30 मार्च, 2026

**संख्या: गृह-सी (ए)3-5/2026.**—हिमाचल प्रदेश के राज्यपाल भारतीय नागरिक सुरक्षा संहिता, 2023 (2023 का अधिनियम संख्यांक 46) की धारा 218 की उप-धारा (3) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए, संहिता की धारा 218 की उप-धारा (1) और (2) के प्रयोजनों के लिए सार्वजनिक व्यवस्था बनाए रखने हेतु राज्य के पुलिस बल के निम्नलिखित प्रवर्गों को घोषित करते हैं, अर्थात्;

1. निरीक्षकों, उप निरीक्षकों और सहायक उप निरीक्षकों सहित ग्रेड-I अराजपत्रित पुलिस अधिकारी (एन.जी.ओ.- I)
2. आरक्षियों और मुख्य आरक्षियों सहित ग्रेड-II अराजपत्रित पुलिस अधिकारी (एन.जी.ओ.- II)

2. तदनुसार, उपरोक्त संहिता की धारा 218 की उप-धारा (1) और (2) में यथा उपबंधित के अनुसार कोई न्यायालय राज्य सरकार की पूर्व मंजूरी के बिना, उपरोक्त अधिसूचित पुलिस बल द्वारा पदीय कर्तव्यों के निर्वहन के लिए तात्पर्यित या कार्य करने के दौरान अभिकथित किए गए किसी भी अपराध का संज्ञान नहीं लेगा।

3. यह अधिसूचना राजपत्र (ई-गजट) हिमाचल प्रदेश में प्रकाशन की तारीख से प्रवृत्त होगी।

आदेश द्वारा,

कमलेश कुमार पंत,  
अतिरिक्त मुख्य सचिव (गृह)।

*[Authoritative English text of this Department's Notification No. Home-C(A)3-5/2026, dated 30-03-2026 as required under clause (3) of Article 348 of the Constitution of India].*

**HOME DEPARTMENT  
(SECTION-C)**

**NOTIFICATION**

*Shimla-171 002, the 30 March, 2026*

**No. Home-C(A)3-5/2026.**—In exercise of the powers conferred under sub-section (3) of Section 218 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Act 46 of 2023), the Governor, Himachal Pradesh, is pleased to declare the following categories of Police force of the State as being charged with the maintenance of public order, for the purposes of sub-section (1) & (2) of Section 218 of the Sanhita, namely;

1. Non Gazetted Police Officers Grade-I (NGO-I) including Inspectors, Sub Inspectors & Assistant Sub Inspectors.

2. Non Gazetted Police Officers Grade-II (NGO-II) including Head Constables & Constables.

2. Accordingly, as provided under sub sections (1) and (2) of the Sanhita *ibid*, no Court shall take cognizance of any offence alleged to have been committed by the above notified police force while acting or purporting to act in the discharge of official duties, without the previous sanction of the State Government.

3. This notification shall come into force from the date of publication in Rajpatra (e-gazette), Himachal Pradesh.

By order,

KAMLESH KUMAR PANT,  
Additional Chief Secretary (Home).

निर्वाचन विभाग, हिमाचल प्रदेश सरकार

38-एस. डी. ए. कॉम्पलैक्स, कसुम्पटी, शिमला -171 009

अधिसूचना

दिनांक, 14 मई, 2026

संख्या : 3-16/2023-ई0एल0एन0-895.—भारत निर्वाचन आयोग के आदेश सं076/हि0 प्र0-वि.स./10/2024/सीईएमएस-1(उप0), दिनांक 7 मई, 2026, तदानुसार 17 वैशाख, 1948 (शक) जो कि हिमाचल प्रदेश के 10-देहरा विधान सभा निर्वाचन क्षेत्र के लिए उप-निर्वाचन, 2024 में निर्वाचन लड़ने वाले अभ्यर्थियों एडवोकेट संजय शर्मा व सुश्री सुलेखा चौधरी द्वारा अपेक्षित निर्वाचन व्ययों के लेखे यथा अपेक्षित विधि के अंतर्गत दाखिल करने में असफल होने पर लोक प्रतिनिधित्व अधिनियम, 1951 की धारा 10क के अनुसरण में अभ्यर्थियों को तीन वर्ष की अवधि के लिए संसद के किसी भी सदन के या किसी राज्य/संघ राज्य क्षेत्र की विधान सभा अथवा विधान परिषद का सदस्य चुने जाने के लिए निरर्हित घोषित करने के सम्बंध में है, को अंग्रेजी रूपान्तर सहित जनसाधारण की सूचना हेतु प्रकाशित किया जाता है।

आदेश से,  
हस्ताक्षरित/—  
नंदिता गुप्ता,  
मुख्य निर्वाचन अधिकारी।

भारत निर्वाचन आयोग

**ELECTION COMMISSION OF INDIA**

निर्वाचन सदन, अशोक रोड, नई दिल्ली-110 001, Nirvachan Sadan, Ashoka Road,  
New Delhi-110 001

आदेश

दिनांक, 7 मई, 2026, 17 वैशाख, 1948 (शक)

सं.76/हि0 प्र0-वि.स./10/2024/सीईएमएस-1(उप0).—यतः, भारत निर्वाचन आयोग की अधिसूचना सं. 100/हि.प्र.-वि.स./7/2024 दिनांक 14 जून, 2024 के अनुसरण में हिमाचल प्रदेश के विधान सभा निर्वाचन क्षेत्र, 10-देहरा के लिए उप चुनाव, 2024 आयोजित किया गया था; और

यतः, लोक प्रतिनिधित्व अधिनियम, 1951 की धारा 78 के अनुसार, किसी भी निर्वाचन में निर्वाचन लड़ने वाला प्रत्येक अभ्यर्थी, निर्वाचित अभ्यर्थी के निर्वाचन की तारीख से 30 दिनों के भीतर अपने निर्वाचन व्यय के लेखे जिला निर्वाचन अधिकारी के पास दाखिल करेगा जो उक्त अधिनियम की धारा 77 के अन्तर्गत उसके द्वारा या उसके निर्वाचन अभिकर्ता द्वारा रखे गए लेखे की एक सत्य प्रति होगी; और

यतः, हिमाचल प्रदेश के 10-देहरा विधानसभा निर्वाचन क्षेत्र के लिए उप-निर्वाचन, 2024 का परिणाम, रिटर्निंग अधिकारी द्वारा दिनांक 13 जुलाई, 2024 को घोषित किया गया था और इस प्रकार निर्वाचन व्यय के लेखे दाखिल करने की अन्तिम तारीख 12 अगस्त, 2024 थी; और

यतः, निर्वाचनों का संचालन नियम, 1961 के नियम 89 के उप-नियम (1) के अंतर्गत, मुख्य निर्वाचन अधिकारी, हिमाचल प्रदेश से उनके दिनांक 21-09-2024 के पत्र सं. 3-1/2024-ELN-EEM-IX-8462, के तहत प्राप्त जिला निर्वाचन अधिकारी, कांगड़ा की दिनांक 12-08-2024 की रिपोर्ट के अनुसार, एडवोकेट संजय शर्मा, जो हिमाचल प्रदेश के 10-देहरा विधान सभा निर्वाचन क्षेत्र से उप-निर्वाचन लड़ने वाले अभ्यर्थी हैं, विधि के अंतर्गत यथा अपेक्षित निर्वाचन व्यय का लेखा दाखिल करने में असफल रहे हैं; और

यतः, जिला निर्वाचन अधिकारी, कांगड़ा की उक्त रिपोर्ट के आधार पर, भारत निर्वाचन आयोग द्वारा निर्वाचनों का संचालन नियम, 1961 के नियम 89 के उप-नियम (5) के अंतर्गत एडवोकेट संजय शर्मा को अपने निर्वाचन व्यय के लेखे प्रस्तुत नहीं करने के लिए कारण बताओ नोटिस सं. 76/HP-LA/10/2024/सीईएमएस-1(Bye), दिनांक 12-11-2024 को जारी किया गया था; और

यतः, उपर्युक्त उक्त कारण बताओ नोटिस के जरिए और निर्वाचनों का संचालन नियम, 1961 के नियम 89 के उप-नियम (6) के अंतर्गत, एडवोकेट संजय शर्मा को लेखा दाखिल न किए जाने संबंधी कारणों को स्पष्ट करते हुए आयोग को अपना अभ्यावेदन लिखित रूप में प्रस्तुत करने और नोटिस के प्राप्त होने की तारीख से 20 दिनों के भीतर जिला निर्वाचन अधिकारी, कांगड़ा जिला को अपने निर्वाचन व्यय के लेखे प्रस्तुत करने का निर्देश दिया गया था; और

यतः, जिला निर्वाचन अधिकारी, कांगड़ा ने अपने पत्र द्वारा सूचित किया है कि उक्त कारण बताओ नोटिस एडवोकेट संजय शर्मा को दिनांक 26-11-2024 को ई-मेल के माध्यम से तामील किया गया था; और

यतः, जिला निर्वाचन अधिकारी, कांगड़ा ने अपनी अनुपूरक रिपोर्ट पत्र संख्या 3-D/S (ELN)-3/2025-577, दिनांक 17-02-2026 के द्वारा सूचित किया है कि एडवोकेट संजय शर्मा ने निर्वाचन व्यय के लेखे का कोई विवरण प्रस्तुत नहीं किया है। इसके अतिरिक्त, उक्त नोटिस मिलने के उपरांत, एडवोकेट संजय शर्मा द्वारा विधि के अंतर्गत यथा-विहित लेखे दाखिल करने में अपनी असफलता के लिए भारत निर्वाचन आयोग को न तो कोई कारण बताया है और न ही कोई स्पष्टीकरण दिया है; और

यतः, लोक प्रतिनिधित्व अधिनियम, 1951 की धारा 10क में यह उपबंधित किया गया है कि:-

“ यदि निर्वाचन आयोग का समाधान हो जाता है कि कोई व्यक्ति-

(क) निर्वाचन व्ययों का लेखा उस समय के भीतर और उस रीति में जैसी इस अधिनियम के द्वारा या अधीन अपेक्षित है, दाखिल करने में असफल रहा है; तथा

(ख) उस असफलता के लिए कोई अच्छा कारण या न्यायोचित्य नहीं रखता है, तो निर्वाचन आयोग शासकीय राजपत्र में प्रकाशित आदेश द्वारा उसको निरर्हित घोषित करेगा और ऐसा व्यक्ति उस आदेश की तारीख से तीन वर्ष की कालावधि के लिए निरर्हित होगा।”;

यतः, तथ्यों और उपलब्ध रिकार्डों के आधार पर, आयोग का यह समाधान हो गया है कि एडवोकेट संजय शर्मा अपने निर्वाचन व्यय के लेखे दाखिल करने में असफल रहे हैं और उनके पास ऐसा करने में असफल रहने के लिए कोई भी उचित कारण अथवा औचित्य नहीं है; और

अतः, अब, लोक प्रतिनिधित्व अधिनियम, 1951 की धारा 10क के अनुसरण में, भारत निर्वाचन आयोग एतद्वारा घोषणा करता है कि हिमाचल प्रदेश के 10—देहरा विधान सभा निर्वाचन क्षेत्र से उप—निर्वाचन लड़ने वाले अभ्यर्थी, एडवोकेट संजय शर्मा, निवासी— गांव व डा0 समकर—धमेटा, त0 फतेहपुर, जि0 कांगड़ा, हि0 प्र0, इस आदेश की तारीख से तीन वर्ष की अवधि के लिए संसद के किसी भी सदन अथवा राज्य अथवा संघ राज्य क्षेत्र की विधान सभा अथवा विधान परिषद का सदस्य चुने जाने अथवा होने के लिए निरर्हित होंगे।

राकेश कुमार,  
सचिव,  
भारत निर्वाचन आयोग।

सेवा में

एडवोकेट संजय शर्मा,  
गांव व डाकघर समकर—धमेटा,  
तहसील फतेहपुर, जिला कांगड़ा,  
हिमाचल प्रदेश, पिन—176 025

-----  
*Authoritative English Text*

भारत निर्वाचन आयोग

**ELECTION COMMISSION OF INDIA**

निर्वाचन सदन, अशोक रोड, नई दिल्ली—110 001, Nirvachan Sadan, Ashoka Road,  
New Delhi-110 001

ORDER

*Dated, the 7th May, 2026, 17 Vaisakha, 1948 (Saka)*

**No. 76/HP-LA/10/2024/CEMS-1(Bye).**—WHEREAS, the Bye-election to **10-Dehra** Assembly Constituency of Himachal Pradesh, 2024, was held in pursuance of the Election Commission of India Notification No. **100/HP-LA/7/2024**, dated **14th June, 2024**; and

WHEREAS, as per Section 78 of the Representation of the People Act, 1951, every contesting candidate at an election shall, within 30 days from the date of election of the returned candidate, lodge with the District Election Officer an account of his/her election expenses which shall be a true copy of the account kept by him/her or his/her election agent under Section 77 of the said act; and

WHEREAS, the result of the Bye-election for **10-Dehra** Assembly Constituency of Himachal Pradesh, 2024 was declared by the Returning Officer on 13th July, 2024 and hence the last date for lodging the account of Election Expenses was 12th August, 2024; and

WHEREAS, as per the report dated **12-08-2024** of **DEO, Kangra** under sub-rule (1) of Rule 89 of the Conduct of Elections Rules, 1961 received through the CEO, Himachal Pradesh *vide* his letter No.3-1/2024-ELN-EEM-IX-8462, dated 21-09-2024 stating that **Advocate Sanjay Sharma**, a contesting candidate from Bye-election for **10-Dehra** Assembly Constituency of state of Himachal Pradesh has failed to lodge the account of his election expenses, as required under law; and

WHEREAS, on the basis of the said report of the District Election Officer, a 'Show-Cause Notice' No. 76/HP-LA/10/2024/CEMS-1(Bye), dated 12th November, 2024 was issued under sub rule (5) of Rule 89 of the Conduct of Elections Rules, 1961 by the Election Commission of India to **Advocate Sanjay Sharma**, for not lodging of the account of Election Expenses; and

WHEREAS, through the above said 'Show Cause Notice' and under sub rule (6) of Rule 89 of the Conduct of Elections Rules, 1961, **Advocate Sanjay Sharma** was directed to submit representation in writing to the Commission explaining the reasons for not lodging the account and also to lodge account of his election expenses with the District Election Officer, **Kangra** District within 20 days from the date of receipt of the notice; and

WHEREAS, the **DEO, Kangra** has reported that the said 'Show Cause Notice' was served to **Advocate Sanjay Sharma** through e-mail on date **26-11-2024**; and

WHEREAS, the District Election Officer, **Kangra** in his Supplementary Report No. 3-D/S(ELN)-3/2025-577; dated 17-02-2026 has reported that **Advocate Sanjay Sharma** has not submitted any representation or statement of account of election expenses. Further, after receipt of the said notice, **Advocate Sanjay Sharma** has neither furnished any reason nor explanation to the Election Commission of India for failure to lodge the account of his election expenses as prescribed under law; and

WHEREAS, Section 10A of the Representation of the People Act, 1951 provides that:—

*"If the Election Commission is satisfied that a person—*

- (a) has failed to lodge an account of election expenses within the time and in the manner required by or under this Act, and*
- (b) has no good reason or justification for the failure, the Election Commission shall, by order published in the Official Gazette, declare him to be disqualified and any such person shall be disqualified for a period of three years from the date of the order."*

WHEREAS, on the basis of facts and available records, the Commission is satisfied that **Advocate Sanjay Sharma** has failed to lodge the account of his election expenses and has no good reason or justification for the failure to do so; and

NOW, THEREFORE, in pursuance of Section 10A of the Representation of the People Act, 1951, the Election Commission of India hereby declares **Advocate Sanjay Sharma**, resident of **Village & Post Office Samkar-Dhameta, Tehsil Fatehpur, District Kangra, Himachal Pradesh-176025** and a contesting candidate from Bye-election for **10-Dehra** Assembly Constituency of State of Himachal Pradesh, to be disqualified for being chosen as and for being a

member of either House of the Parliament or the Legislative Assembly or the Legislative Council of a State or Union Territory for a period of three years from the date of this order.

RAKESH KUMAR,  
Secretary,  
Election Commission of India.

To

Advocate Sanjay Sharma,  
Village & Post Office Samkar-Dhameta,  
Tehsil Fatehpur, District Kangra,  
Himachal Pradesh, Pin-176 025.

भारत निर्वाचन आयोग

## ELECTION COMMISSION OF INDIA

निर्वाचन सदन, अशोक रोड, नई दिल्ली-110 001, Nirvachan Sadan, Ashoka Road,  
New Delhi-110 001

आदेश

दिनांक, 7 मई, 2026, 17 वैशाख, 1948 (शक)

सं.76/हि0प्र0-वि.स./10/2024/सीईएमएस-1(उप0).—यतः, भारत निर्वाचन आयोग की अधिसूचना सं. 100/हि.प्र.-वि.स./7/2024, दिनांक 14 जून, 2024 के अनुसरण में हिमाचल प्रदेश के विधान सभा निर्वाचन क्षेत्र, 10-देहरा के लिए उप चुनाव, 2024 आयोजित किया गया था; और

यतः, लोक प्रतिनिधित्व अधिनियम, 1951 की धारा 78 के अनुसार, किसी भी निर्वाचन में निर्वाचन लड़ने वाला प्रत्येक अभ्यर्थी, निर्वाचित अभ्यर्थी के निर्वाचन की तारीख से 30 दिनों के भीतर अपने निर्वाचन व्यय के लेखे जिला निर्वाचन अधिकारी के पास दाखिल करेगा जो उक्त अधिनियम की धारा 77 के अन्तर्गत उसके द्वारा या उसके निर्वाचन अभिकर्ता द्वारा रखे गए लेखे की एक सत्य प्रति होगी; और

यतः, हिमाचल प्रदेश के 10-देहरा विधानसभा निर्वाचन क्षेत्र के लिए उप-निर्वाचन, 2024 का परिणाम, रिटर्निंग अधिकारी द्वारा दिनांक 13 जुलाई, 2024 को घोषित किया गया था और इस प्रकार निर्वाचन व्यय के लेखे दाखिल करने की अन्तिम तारीख 12 अगस्त, 2024 थी; और

यतः, निर्वाचनों का संचालन नियम, 1961 के नियम 89 के उप-नियम (1) के अंतर्गत, मुख्य निर्वाचन अधिकारी, हिमाचल प्रदेश से उनके दिनांक 21-09-2024 के पत्र सं. 3-1/2024-ELN-EEM-IX-8462, के तहत प्राप्त जिला निर्वाचन अधिकारी, कांगड़ा की दिनांक 12-08-2024 की रिपोर्ट के अनुसार, सुश्री सुलेखा चौधरी, जो हिमाचल प्रदेश के 10-देहरा विधान सभा निर्वाचन क्षेत्र से उप-निर्वाचन लड़ने वाली अभ्यर्थी हैं, विधि के अंतर्गत यथा अपेक्षित निर्वाचन व्यय का लेखा दाखिल करने में असफल रही है; क्योंकि सुश्री सुलेखा चौधरी ने चुनाव व्यय के वाउचर प्रस्तुत नहीं किए हैं; और

यतः, जिला निर्वाचन अधिकारी, कांगड़ा की उक्त रिपोर्ट के आधार पर, भारत निर्वाचन आयोग द्वारा निर्वाचनों का संचालन नियम, 1961 के नियम 89 के उप-नियम (5) के अंतर्गत सुश्री सुलेखा चौधरी को अपने निर्वाचन व्यय के लेखे यथा अपेक्षित विधि के अंतर्गत प्रस्तुत नहीं करने के लिए कारण बताओ नोटिस सं. 76/HP-LA/10/2024/सीईएमएस-1(Bye), दिनांक 12-11-2024 को जारी किया गया था; और

यतः, उपर्युक्त उक्त कारण बताओ नोटिस के जरिए और निर्वाचनों का संचालन नियम, 1961 के नियम 89 के उप-नियम (6) के अंतर्गत, **सुश्री सुलेखा चौधरी** को लेखा यथा अपेक्षित विधि के अंतर्गत दाखिल न किए जाने संबंधी कारणों को स्पष्ट करते हुए आयोग को अपना अभ्यावेदन लिखित रूप में प्रस्तुत करने और नोटिस के प्राप्त होने की तारीख से 20 दिनों के भीतर जिला निर्वाचन अधिकारी, **कांगड़ा** जिला को अपने निर्वाचन व्यय के वाउचर प्रस्तुत करने का निर्देश दिया गया था; और

यतः, जिला निर्वाचन अधिकारी, **कांगड़ा** ने अपने पत्र द्वारा सूचित किया है कि उक्त कारण बताओ नोटिस **सुश्री सुलेखा चौधरी** को दिनांक 05-03-2025 को तामील किया गया था; और

यतः, जिला निर्वाचन अधिकारी, **कांगड़ा** ने अपनी अनुपूरक रिपोर्ट पत्र संख्या 3-D/S (ELN)-3/2025-2023, दिनांक 19-01-2026 के द्वारा सूचित किया है कि **सुश्री सुलेखा चौधरी** ने विधि के अंतर्गत यथा अपेक्षित निर्वाचन व्यय का लेखा दाखिल नहीं किया है, क्योंकि **सुश्री सुलेखा चौधरी** ने चुनाव व्यय के वाउचर प्रस्तुत नहीं किए हैं। इसके अतिरिक्त, उक्त नोटिस मिलने के उपरांत, **सुश्री सुलेखा चौधरी** द्वारा विधि के अंतर्गत यथा-विहित लेखे दाखिल करने में अपनी असफलता के लिए भारत निर्वाचन आयोग को न तो कोई कारण बताया है और न ही कोई स्पष्टीकरण दिया है; और

यतः, लोक प्रतिनिधित्व अधिनियम, 1951 की धारा 10क में यह उपबंधित किया गया है कि:-

“ यदि निर्वाचन आयोग का समाधान हो जाता है कि कोई व्यक्ति-

(क) निर्वाचन व्ययों का लेखा उस समय के भीतर और उस रीति में जैसी इस अधिनियम के द्वारा या अधीन अपेक्षित है, दाखिल करने में असफल रहा है; तथा

(ख) उस असफलता के लिए कोई अच्छा कारण या न्यायोचित्य नहीं रखता है, तो निर्वाचन आयोग शासकीय राजपत्र में प्रकाशित आदेश द्वारा उसको निरर्हित घोषित करेगा और ऐसा व्यक्ति उस आदेश की तारीख से तीन वर्ष की कालावधि के लिए निरर्हित होगा।”;

यतः, तथ्यों और उपलब्ध रिकार्डों के आधार पर, आयोग का यह समाधान हो गया है कि **सुश्री सुलेखा चौधरी** विधि के अंतर्गत यथा अपेक्षित निर्वाचन व्यय के लेखे दाखिल करने में असफल रही हैं और उनके पास ऐसा करने में असफल रहने के लिए कोई भी उचित कारण अथवा औचित्य नहीं है; और

अतः, अब, लोक प्रतिनिधित्व अधिनियम, 1951 की धारा 10क के अनुसरण में, भारत निर्वाचन आयोग एतद्द्वारा घोषणा करता है कि हिमाचल प्रदेश के **10-देहरा** विधान सभा निर्वाचन क्षेत्र से उप-निर्वाचन लड़ने वाली अभ्यर्थी, **सुश्री सुलेखा चौधरी**, निवासी- गांव व डाकघर करियाडा, त0 देहरा, जि0 कांगड़ा, हि0 प्र0, इस आदेश की तारीख से तीन वर्ष की अवधि के लिए संसद के किसी भी सदन अथवा राज्य अथवा संघ राज्य क्षेत्र की विधान सभा अथवा विधान परिषद का सदस्य चुने जाने अथवा होने के लिए निरर्हित होंगे।

राकेश कुमार,  
सचिव,  
भारत निर्वाचन आयोग।

सेवा में

सुश्री सुलेखा चौधरी,  
गांव व डाकघर करियाडा,  
तहसील देहरा, जिला कांगड़ा,  
हिमाचल प्रदेश।

भारत निर्वाचन आयोग

**ELECTION COMMISSION OF INDIA**

निर्वाचन सदन, अशोक रोड, नई दिल्ली-110 001, Nirvachan Sadan, Ashoka Road,  
New Delhi-110 001

ORDER

*Dated, the 7th May, 2026, 17 Vaisakha, 1948 (Saka)*

**No. 76/HP-LA/10/2024/CEMS-1(Bye).**—WHEREAS, the Bye-election to **10-Dehra** Assembly Constituency of Himachal Pradesh, 2024, was held in pursuance of the Election Commission of India Notification No. **100/HP-LA/7/2024**, dated **14th June, 2024**; and

WHEREAS, as per Section 78 of the Representation of the People Act, 1951, every contesting candidate at an election shall, within 30 days from the date of election of the returned candidate, lodge with the District Election Officer an account of his/her election expenses which shall be a true copy of the account kept by him/her or his/her election agent under Section 77 of the said act; and

WHEREAS, the result of the Bye-election for **10-Dehra** Assembly Constituency of Himachal Pradesh, 2024 was declared by the Returning Officer on 13th July, 2024 and hence the last date for lodging the account of Election Expenses was 12th August, 2024; and

WHEREAS, as per the report dated **12-08-2024** of **DEO, Kangra** under sub-rule (1) of Rule 89 of the Conduct of Elections Rules, 1961 received through the CEO, Himachal Pradesh *vide* his letter No.3-1/2024-ELN-EEM-IX-8462, dated 21-09-2024 stating that **Ms. Sulekha Choudhary**, a contesting candidate from Bye-election for **10-Dehra** Assembly Constituency of state of Himachal Pradesh has failed to lodge the account of her election expenses in the manner required as she failed to submit vouchers of election expenses, as required under law; and

WHEREAS, on the basis of the said report of the District Election Officer, a 'Show-Cause Notice' No. 76/HP-LA/10/2024/CEMS-1(Bye), dated 12th November, 2024 was issued under sub rule (5) of Rule 89 of the Conduct of Elections Rules, 1961 by the Election Commission of India to **Ms. Sulekha Choudhary**, for not lodging of the account of Election Expenses in the manner required; and

WHEREAS, through the above said 'Show Cause Notice' and under sub rule (6) of Rule 89 of the Conduct of Elections Rules, 1961, **Ms. Sulekha Choudhary** was directed to submit representation in writing to the Commission explaining the reasons for not lodging the account in the manner required and also to lodge the vouchers of her election expenses with the District Election Officer, **Kangra** District within 20 days from the date of receipt of the notice; and

WHEREAS, the **DEO, Kangra** has reported that the said 'Show Cause Notice' was served to **Ms. Sulekha Choudhary** on **05-03-2025**; and

WHEREAS, the District Election Officer, **Kangra** in his Supplementary Report No. 3-D/S(ELN)-3/2025-203; dated 19-01-2026 has reported that **Ms. Sulekha Choudhary** has not submitted the account of her election expenses in the manner required as she failed to submit vouchers of election expenses, as required under law. Further, after receipt of the said notice,

**Ms. Sulekha Choudhary** has neither furnished any reason nor explanation to the Election Commission of India for failure to lodge the account of her election expenses in the manner as prescribed under law; and

WHEREAS, Section 10A of the Representation of the People Act, 1951 provides that:—

*“If the Election Commission is satisfied that a person-*

- (a) *has failed to lodge an account of election expenses within the time and in the manner required by or under this Act, and*
- (b) *has no good reason or justification for the failure, the Election Commission shall, by order published in the Official Gazette, declare him to be disqualified and any such person shall be disqualified for a period of three years from the date of the order.”;*

WHEREAS, on the basis of facts and available records, the Commission is satisfied that **Ms. Sulekha Choudhary** has failed to lodge the account of her election expenses in the manner required and has no good reason or justification for the failure to do so; and

NOW, THEREFORE, in pursuance of Section 10A of the Representation of the People Act, 1951, the Election Commission of India hereby declares **Ms. Sulekha Choudhary**, resident of **Village and Post Office Kariara, Tehsil Dehra, District Kangra, Himachal Pradesh** and a contesting candidate from Bye-election for **10-Dehra** Assembly Constituency of State of Himachal Pradesh, to be disqualified for being chosen as and for being a member of either House of the Parliament or the Legislative Assembly or the Legislative Council of a State or Union Territory for a period of three years from the date of this order.

RAKESH KUMAR  
Secretary,  
Election Commission of India.

To

Ms. Sulekha Choudhary,  
Village and Post Office Kariara,  
Tehsil Dehra, District Kangra,  
Himachal Pradesh.

ब अदालत नायब—तहसीलदार एवं सहायक समाहर्ता, द्वितीय श्रेणी—II, चढ़ियार,  
जिला कांगड़ा (हि0प्र0)

किस्म मुकद्दमा : नाम दुरुस्ती

मिसल दुरुस्ती नं0 : 812017 / 2026

तारीख पेशी : 18-05-2026

श्री सूंका राम पुत्र स्व0 श्री सीही राम, निवासी महाल खूह, डाकघर चढ़ियार, मौजा व उप—तहसील चढ़ियार, जिला कांगड़ा (हि0प्र0)।

बनाम

## आम जनता

विषय.—नाम की दुरुस्ती करने बारे।

श्री सूंका राम पुत्र स्व० श्री सीही राम, निवासी महाल खूह, डाकघर चढ़ियार, मौजा व तहसील चढ़ियार, जिला कांगड़ा (हि०प्र०) ने इस अदालत में प्रार्थना-पत्र मय शपथ-पत्र द्वारा सूचित किया है कि उसके पिता का असल नाम सीही राम है। उनके अन्य अभिलेख में भी इसी नाम से प्रविष्टि दर्ज है, जबकि महाल खूह, पटवार वृत्त रूपेहड़ के राजस्व अभिलेख में प्रार्थी के पिता का नाम सिंही दर्ज है, जोकि गलत है। अतः प्रार्थी महाल खूह, पटवार वृत्त रूपेहड़ के राजस्व रिकॉर्ड में अपने पिता के नाम की दुरुस्ती करवाना चाहता है।

अतः इस मुश्री मुनादी चस्पांगी के माध्यम से आम जनता को सूचित किया जाता है कि उपरोक्त व्यक्ति के पिता के नाम की दुरुस्ती बारे किसी को कोई उजर/एतराज हो तो वह दिनांक 18-05-2026 को असालतन या वकालतन इस कार्यालय में हाजिर होकर उजर पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 28-04-2026 को मेरे हस्ताक्षर व मोहर सहित जारी किया गया।

मोहर।

हस्ताक्षरित /—  
सहायक समाहर्ता श्रेणी-II,  
चढ़ियार, जिला कांगड़ा (हि०प्र०)।

**ब अदालत नायब-तहसीलदार एवं सहायक समाहर्ता, द्वितीय श्रेणी-II, चढ़ियार,  
जिला कांगड़ा (हि०प्र०)**

किस्म मुकद्दमा : नाम दुरुस्ती                      मिसल दुरुस्ती नं० : 812019/2026                      तारीख पेशी : 29-05-2026

श्री गोपी राम पुत्र स्व० श्री परमा राम पुत्र स्व० श्री झोंफी, निवासी महाल डोली खुर्द, डाकघर चढ़ियार, मौजा व उप-तहसील चढ़ियार, जिला कांगड़ा (हि०प्र०)।

बनाम

आम जनता

विषय.—नाम की दुरुस्ती करने बारे।

श्री गोपी राम पुत्र स्व० श्री परमा राम पुत्र स्व० श्री झोंफी, निवासी महाल डोली खुर्द, डाकघर चढ़ियार, मौजा व उप-तहसील चढ़ियार, जिला कांगड़ा (हि०प्र०) ने इस अदालत में प्रार्थना-पत्र मय शपथ-पत्र द्वारा सूचित किया है कि उसका असल नाम गोपी राम उसके पिता का असल नाम परमा राम है। उनके अन्य अभिलेख में भी इसी नाम से प्रविष्टि दर्ज है, जबकि महाल डोली खुर्द, पटवार वृत्त चढ़ियार के राजस्व अभिलेख में प्रार्थी का नाम गोपी चंद व उनके पिता का नाम परमा नंद दर्ज है, जोकि गलत है। अतः प्रार्थी महाल डोली खुर्द, पटवार वृत्त चढ़ियार के राजस्व रिकॉर्ड में अपने व अपने पिता के नाम की दुरुस्ती करवाना चाहता है।

अतः इस मुश्री मुनादी चस्पांगी के माध्यम से आम जनता को सूचित किया जाता है कि उपरोक्त व्यक्ति के नाम की दुरुस्ती बारे किसी को कोई उजर/एतराज हो तो वह दिनांक 29-05-2026 को असालतन या वकालतन इस कार्यालय में हाजिर होकर उजर पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 28-04-2026 को मेरे हस्ताक्षर व मोहर सहित जारी किया गया।

मोहर।

हस्ताक्षरित /—  
सहायक समाहर्ता श्रेणी-II,  
चढ़ियार, जिला कांगड़ा (हि0प्र0)।

ब अदालत नायब-तहसीलदार एवं सहायक समाहर्ता, द्वितीय श्रेणी-II, चढ़ियार,  
जिला कांगड़ा (हि0प्र0)

किस्म मुकद्दमा : नाम दुरुस्ती                      मिसल दुरुस्ती नं0 : 812013/2026                      तारीख पेशी : 22-05-2026

श्री सुभाष चंद पुत्र श्री जोहन्डा राम, निवासी महाल मत्याल कलां, डाकघर मत्याल, मौजा व उप-तहसील चढ़ियार, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

विषय.—नाम की दुरुस्ती करने बारे।

प्रार्थी श्री सुभाष चंद पुत्र श्री जोहन्डा राम, निवासी महाल मत्याल कलां, डाकघर मत्याल, मौजा व उप-तहसील चढ़ियार, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र मय शपथ-पत्र द्वारा सूचित किया है कि उसके पिता का असल नाम जोहन्डा राम है। उनके अन्य अभिलेख में भी इसी नाम से प्रविष्टि दर्ज है, जबकि महाल मत्याल कलां, पटवार वृत्त रूपेहड़ के राजस्व अभिलेख में प्रार्थी के पिता का नाम जोहन्डा दर्ज है, जोकि गलत है। अतः प्रार्थी महाल मत्याल कलां, पटवार वृत्त रूपेहड़ के राजस्व रिकॉर्ड में अपने पिता के नाम की दुरुस्ती करवाना चाहता है।

अतः इस मुश्त्री मुनादी चरपांगी के माध्यम से आम जनता को सूचित किया जाता है कि उपरोक्त व्यक्ति के नाम की दुरुस्ती बारे किसी को कोई उजर/एतराज हो तो वह दिनांक 22-05-2026 को असालतन या वकालतन इस कार्यालय में हाजिर होकर उजर पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 28-04-2026 को मेरे हस्ताक्षर व मोहर सहित जारी किया गया।

मोहर।

हस्ताक्षरित /—  
सहायक समाहर्ता श्रेणी-II,  
चढ़ियार, जिला कांगड़ा (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार, चढ़ियार  
जिला कांगड़ा (हि0प्र0)

किस्म मुकद्दमा : जन्म पंजीकरण

श्रीमती सन्तोष कुमारी पुत्री श्री कांशी राम, निवासी महाल ठेहर उपरली, डाकघर व उप-तहसील चढ़ियार, जिला कांगड़ा (हि0प्र0) प्रार्थिया।

बनाम

आम जनता

प्रत्यार्थी।

श्रीमती सन्तोष कुमारी पुत्री श्री कांशी राम, निवासी महाल ठेहर उपरली, डाकघर व उप-तहसील चढ़ियार, जिला कांगड़ा (हि0प्र0) ने इस न्यायालय में प्रार्थना-पत्र पेश किया है कि उसका जन्म दिनांक 12-01-1974 को महाल ठेहर उपरली, डाकघर व उप-तहसील चढ़ियार में हुआ था, परन्तु अज्ञानतावश उस समय ग्राम पंचायत कुडंग में मेरा जन्म पंजीकरण नहीं करवाया जा सका है व अनुरोध किया है कि स्थानीय पंचायत को मेरा जन्म पंजीकरण करने बारे आदेश दिए जावें।

अतः आम जनता को इशतहार/मुश्री मुनादी के माध्यम से सूचित किया जाता है कि इस बारे यदि किसी को कोई उजर व एतराज हो तो वह दिनांक 29-05-2026 को अधोहस्ताक्षरी की अदालत में असालतन या वकालतन हाजिर होकर अपना पक्ष रख सकते हैं अन्यथा उपरोक्त जन्म का पंजीकरण करने के आदेश पारित कर दिए जाएंगे। उसके उपरान्त कोई भी उजर व एतराज काबिले गौर न होगा।

आज दिनांक 28-04-2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—  
कार्यकारी दण्डाधिकारी,  
उप-तहसील चढ़ियार, जिला कांगड़ा (हि0प्र0)।

### ब अदालत श्री रमन ठाकुर, कार्यकारी दण्डाधिकारी बैजनाथ, जिला कांगड़ा (हि0प्र0)

जय चन्द पुत्र श्री भातो राम, निवासी गांव व डाकघर जण्डपुर, तहसील बैजनाथ, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

जय चन्द पुत्र श्री भातो राम, निवासी गांव व डाकघर जण्डपुर, तहसील बैजनाथ, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र गुजारा है कि उसकी पुत्री शवनम राणा का जन्म दिनांक 11-11-1986 को गांव व डाकघर जण्डपुर, में हुआ था परन्तु इस बारे पंचायत के रिकार्ड में पंजीकरण नहीं करवाया जा सका। अतः अब पंजीकरण के आदेश दिये जायें।

अतः इस नोटिस के माध्यम से सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त जन्म/मृत्यु के पंजीकरण बारे में कोई उजर/एतराज हो तो वह दिनांक 26-05-2026 को सुबह 10.00 बजे असालतन या वकालतन हाजिर आकर पेश कर सकता है। अन्यथा उपरोक्त जन्म/मृत्यु के पंजीकरण बारे आदेश पारित कर दिये जायेंगे। उसके उपरान्त किसी भी प्रकार का कोई भी उजर/एतराज न सुना जायेगा।

आज दिनांक 07-05-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—  
कार्यकारी दण्डाधिकारी,  
बैजनाथ, जिला कांगड़ा (हि0प्र0)।

**ब अदालत श्री रमन ठाकुर, कार्यकारी दण्डाधिकारी बैजनाथ, जिला कांगड़ा (हि0प्र0)**

शीतल पुत्री श्री विक्रम सिंह, निवासी गांव नागटा, डाकघर तरेहल, तहसील बैजनाथ, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

प्रार्थना—पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

शीतल पुत्री श्री विक्रम सिंह, निवासी गांव नागटा, डाकघर तरेहल, तहसील बैजनाथ, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना—पत्र गुजारा है कि उसका जन्म दिनांक 05-09-1992 को गांव व डा0 नागटा, में हुआ था परन्तु इस बारे पंचायत के रिकार्ड में पंजीकरण नहीं करवाया जा सका। अतः अब पंजीकरण के आदेश दिये जायें।

अतः इस नोटिस के माध्यम से सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त जन्म/मृत्यु के पंजीकरण बारे में कोई उजर/एतराज हो तो वह दिनांक 05-06-2026 को सुबह 10.00 बजे असालतन या वकालतन हाजिर आकर पेश कर सकता है। अन्यथा उपरोक्त जन्म/मृत्यु के पंजीकरण बारे आदेश पारित कर दिये जायेंगे। उसके उपरान्त किसी भी प्रकार का कोई भी उजर/एतराज न सुना जायेगा।

आज दिनांक 28-04-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी,  
बैजनाथ, जिला कांगड़ा (हि0प्र0)।

ब अदालत जनाब कार्यकारी दण्डाधिकारी, ज्वालामुखी, तहसील ज्वालामुखी,  
जिला कांगड़ा, हि0 प्र0

केस नं0 T/25

किस्म मुकद्दमा—नाम दुरुस्ती राजस्व अभिलेख

तारीख पेशी 21-05-2026

श्री जगदीश लाल पुत्र श्री मिलखी राम, निवासी देविताल, मौजा द्रंग, तहसील ज्वालामुखी, जिला कांगड़ा, हिमाचल प्रदेश। प्रार्थी।

बनाम

आम जनता

विषय.—भूमि खाता नम्बर 187, खतौनी नम्बर 224, खसरा नम्बर 1128, महाल देविताल, मौजा द्रंग, तहसील ज्वालामुखी, जिला कांगड़ा (हि0प्र0) में नाम दुरुस्त करवाने बारे प्रार्थना—पत्र।

यह प्रार्थना—पत्र नाम दुरुस्ती प्रार्थी श्री जगदीश लाल पुत्र श्री मिलखी राम, निवासी देविताल, मौजा द्रंग तहसील ज्वालामुखी, जिला कांगड़ा (हि0प्र0) ने इस न्यायालय में प्रस्तुत करके निवेदन किया है कि

उसकी पत्नी का नाम महाल देविताल, मौजा द्रंग, तहसील ज्वालामुखी, जिला कांगड़ा (हि0प्र0) के राजस्व अभिलेख भूमि खाता नम्बर 187, खतौनी नम्बर 224, खसरा नम्बर 1128 में नाम प्युंगला देवी पत्नी श्री जगदीश राम पुत्र श्री मिलखी राम दर्ज है। जो गलत दर्ज है। वास्तव में उसकी पत्नी का सही नाम उषा देवी पत्नी श्री जगदीश लाल पुत्र श्री मिलखी राम है। क्योंकि जगदीश लाल पुत्र श्री मिलखी राम पुत्र श्री नामालूम परिवार नम्बर 246 व जगदीश लाल पुत्र मिलखी राम पुत्र सरदारु परिवार नम्बर 98 के एक नाम से दो परिवार के मुखिया राजस्व अभिलेख में दर्ज हैं जिस कारण सहवन गलती से उषा देवी पत्नी जगदीश लाल पुत्र श्री मिलखी राम पुत्र श्री नामालूम परिवार नम्बर 246 की बजाए परिवार नम्बर 98 श्री जगदीश लाल पुत्र श्री मिलखी राम पुत्र श्री सरदारु के साथ पत्नी प्युंगला देवी के तौर पर दर्शा दिया है। अब प्रार्थी अपनी पत्नी का नाम महाल देविताल, मौजा द्रंग, तहसील ज्वालामुखी, जिला कांगड़ा (हि0प्र0) के राजस्व अभिलेख खाता नम्बर 187, खतौनी नम्बर 224, खसरा नम्बर 1128, में प्युंगला देवी पत्नी श्री जगदीश राम पुत्र श्री मिलखी राम की बजाए उषा देवी पत्नी श्री जगदीश लाल पुत्र श्री मिलखी राम दर्ज करवाना चाहता है।

अतः इस इश्तहार राजपत्र हिमाचल प्रदेश मुश्री/मुनादी व चस्पांनगी दैनिक अखबार के माध्यम से आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि अगर किसी को उपरोक्त नाम दुरुस्ती बारे कोई उजर व एतराज हो तो वह दिनांक तारीख पेशी 21-05-2026 दोपहर 2.00 बजे में लेकर शाम 5.00 बजे तक इस न्यायालय में असागतन या वकालतन अपना उजर/एतराज अधोहस्ताक्षरी के न्यायालय में उपस्थित होकर पेश कर सकता है। अन्यथा एक तरफा कार्यावाही अमल में लाई जाकर नाम दुरुस्त दर्ज करने के आदेश जारी कर दिये जाएंगे। उसके उपरान्त कोई उजर/एतराज काबिले समायत न होगा।

आज दिनांक 24-04-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता प्रथम श्रेणी,  
तहसील ज्वालामुखी, जिला कांगड़ा (हि0प्र0)।

**In the Court of Sub-Divisional Magistrate, Exercising the Power of Marriage Officer  
Jawalamukhi, Distt. Kangra (H.P.)**

In the matter of :

1. Lekh Raj aged 38 years s/o Sh. Prem Chand, r/o Village Sakdyalu, Post Office & Tehsil Jawalamukhi, Distt. Kangra (H.P.).

2. Megha Mehra aged 37 years d/o Sh. Joginder Pal Mehra, r/o Village House No. 6637, Street No. 2, Tibba Road, New Preet Nagar, Basti Jodhewal, Ludhiana Punjab . . Applicants.

*Versus*

General Public

. . Respondent.

*Subject.—Notice for registration of Marriage under Special Marriage Act, 1954.*

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 05-07-2014 at Ludhiana Punjab and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have objection regarding this marriage can file the objections personally or in writing before this office on or before 09-06-2026 at 11.00 A.M. The objection(s) after 09-06-2026 at 11.00 A.M. will not be entertained by this office and then the marriage will be registered accordingly as per the law prescribed.

Issued on this 4th day of May, 2026 under my hand and seal of this office.

Seal.

Sd/-  
Sub-Divisional Magistrate-cum- Marriage Officer,  
Jawalamukhi, Distt. Kangra (H.P.).

**In the Court of Sub-Divisional Magistrate, Exercising the Power of Marriage Officer,  
Jawalamukhi, Distt. Kangra (H.P.)**

In the matter of :

1. Ankit Jaswal aged 30 years s/o Sh. Joginder Singh Jaswal, r/o Village Panjiara, Post Office Adhwani, Tehsil Jawalamukhi, Distt. Kangra (H.P.).

2. Varsha aged 30 years d/o Sh. Jatinder Paul, r/o Village Kallar, Post Office & Tehsil Jalari, Distt. Hamirpur (H.P.) . . Applicants.

*Versus*

General Public

. . Respondent.

*Subject.—Notice for registration of Marriage under Special Marriage Act, 1954.*

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 10-02-2026 at Village Kallar, P.O. & Tehsil Jalari, Tehsil Nadaun, District Hamirpur (H.P. ) and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have objection regarding this marriage can file the objections personally or in writing before this office on or before 09-06-2026 at 11.00 A.M. The objection(s) after 09-06-2026 at 11.00 A.M. will not be entertained by this office and then the marriage will be registered accordingly as per the law prescribed.

Issued on this 4th day of May, 2026 under my hand and seal of this office.

Seal.

Sd/-  
Sub-Divisional Magistrate-cum- Marriage Officer,  
Jawalamukhi, Distt. Kangra (H.P.).

**In the Court of Sub-Divisional Magistrate, Exercising the Power of Marriage Officer,  
Jawalamukhi, Distt. Kangra (H.P.)**

In the matter of :

1. Naveen Kumar aged 27 years s/o Sh. Desh Raj, r/o Village Mahesi, P.O. Bhatwan, Tehsil Khundian, Distt. Kangra (H.P.).

2. Madhan Mukhi Chakma aged 24 years d/o Sh. Madhu Chandra Chakam, r/o Village Tulchakma, Tehsil Tripura, Distt. Dhalai, State Tripura . . *Applicants.*

*Versus*

General Public . . *Respondent.*

*Subject.—Notice for registration of Marriage under Special Marriage Act, 1954 (Intended Marriage).*

The above applicants have filed an application u/s 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they intend to be solemnized their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person who have objection regarding this marriage can file the objections personally or in writing before this office on or before 03-06-2026 at 11.00 A.M. The objection(s) after 03-06-2026 at 11.00 A.M. will not be entertained by this office and then the marriage will be registered accordingly as per the law prescribed.

Issued on this 24th day of April, 2026 under my hand and seal of this office.

Seal.

Sd/-  
*Sub-Divisional Magistrate-cum- Marriage Officer,  
Jawalamukhi, Distt. Kangra (H.P.).*

**In the Court of Sub-Divisional Magistrate, Exercising the Power of Marriage Officer,  
Jawalamukhi, Distt. Kangra (H.P.)**

In the matter of :

1. Shivam Janga aged 29 years s/o Sh. Ramesh Janga, r/o Village Ward No.5 Ghalon Tal, Jawalamukhi, Post Office & Tehsil Jawalamukhi, District Kangra (H.P.).

2. Sheetal Kaundal aged 25 years d/o Sh. Tilak Raj, r/o Phera, Post Office Lower Ghallour, Tehsil Jawalamukhi, District Kangra (H.P.) . . *Applicants.*

*Versus*

General Public . . *Respondent.*

*Subject.—Notice for registration of Marriage under Special Marriage Act, 1954.*

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 01-12-2025 at Village Phera, Post Office Lower Ghallour, Tehsil Jawalamukhi, District Kangra (H.P.) and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have objection regarding this marriage can file the objections personally or in writing before this office on or before 01-07-2026 at 11.00 A.M. The objection(s) after 01-07-2026 at 11.00 A.M. will not be entertained by this office and then the marriage will be registered accordingly as per the law prescribed.

Issued on this 24th day of April, 2026 under my hand and seal of this office.

Seal.

Sd/-  
*Sub-Divisional Magistrate-cum- Marriage Officer,  
Jawalamukhi, Distt. Kangra (H.P.).*

**In the Court of Naib-Tehsildar-cum-Executive Magistrate, Raja Ka Talab,  
District Kangra (H.P.)**

File No. /TEH/2026      Date of Institution : 21-02-2026      Case Title : Correction of name

Sawroop Singh s/o Sh. Jallhu Ram, r/o Village Bankaroli, P.O. Larhoon, Sub-Teshil Raja Ka Talab, District Kangra (H.P.)      . . Applicant.

*Versus*

The General Public

. . Respondent.

Whereas, Sawroop Singh s/o Sh. Jallhu Ram, r/o Village Bankaroli, P.O. Larhoon, Sub-Teshil Raja Ka Talab, District Kangra (H.P.) has filled an application before the undersigned in which he has stated that his correct name according to Gram Panchayat record, Aadhar Card, Bank record, Mark List etc. is Sawroop Singh s/o Sh. Jallhu Ram but due to clerical mistake his name has been wrongly entered in Revenue record of Mohal Bankaroli Patwar Circle Rehan bearing Khata No. 42.

The enquiry of the application filed by the applicant was conducted through field revenue agencies and after receiving report from the field revenue agencies, it has been observed that the applicant's correct name is Sawroop Singh s/o Sh. Jallhu Ram but the name of the applicant is recorded in revenue record as Saroop Singh s/o Sh. Jallhu Ram.

Now, therefore, in pursuance of Section 38 of H.P. Land Revenue Act, 1954, proclamation is hereby issued to the General public concerned that objection in this regard for correction of the name of Saroop Singh s/o Sh. Jallhu Ram shall be heard by the undersigned on 02-06-2026 in this court at Raja Ka Talab. Any person having any objection to make in the matter may do so on the said date and place in person or through legal practitioner or through recognised agent. In case of

non-appearance proceedings will be taken *ex-parte* and necessary action in this matter will be taken accordingly as per law.

Given under my hand and seal of the court on 02-05-2026.

Seal.

Sd/-

*Naib-Tehsildar-cum-Executive Magistrate,  
Raja Ka Talab, District Kangra (H.P.).*

**In the Court of Naib-Tehsildar-cum-Executive Magistrate, Raja Ka Talab,  
District Kangra (H.P.)**

File No. /TEH/2026      Date of Institution : 31-01-2026      Case Title : Correction of name

Jitender Kumar Sharma s/o Sh. Bhana Ram, r/o Village Chackbari, P.O. Larth, Sub-Teshil Raja Ka Talab, District Kangra (H.P.) . . Applicant.

*Versus*

The General Public

. . Respondent.

Whereas, Jitender Kumar Sharma s/o Sh. Bhana Ram, r/o Village Chackbari, P.O. Larth, Sub-Teshil Raja Ka Talab, District Kangra (H.P.) has filled an application before the undersigned in which he has stated that his correct name according to Gram Panchayat record, Aadhar Card, Bank record, Mark List etc. is Jitender Kumar Sharma s/o Sh. Bhana Ram but due to clerical mistake his name has been wrongly entered in Revenue record of Mohal Bari Patwar Circle Guiryal bearing Khata No. 41 & 42 & Mohal Badi bearing Khata No. 383.

The enquiry of the application filed by the applicant was conducted through field revenue agencies and after receiving report from the field revenue agencies, it has been observed that the applicant's correct name is Jitender Kumar Sharma s/o Sh. Bhana Ram but the name of the applicant is recorded in revenue record as Jalam s/o Sh. Bhana Ram.

Now, therefore, in pursuance of Section 38 of H.P. Land Revenue Act, 1954, proclamation is hereby issued to the General public concerned that objection in this regard for correction of the name of Jalam s/o Sh. Bhana Ram shall be heard by the undersigned on 18-05-2026 in this court at Raja Ka Talab. Any person having any objection to make in the matter may do so on the said date and place in person or through legal practitioner or through recognised agent. In case of non-appearance proceedings will be taken *ex-parte* and necessary action in this matter will be taken accordingly as per law.

Given under my hand and seal of the court on 16-04-2026.

Seal.

Sd/-

*Naib-Tehsildar-cum-Executive Magistrate,  
Raja Ka Talab, District Kangra (H.P.).*

**In the Court of Naib-Tehsildar-cum-Executive Magistrate, Raja Ka Talab,  
District Kangra (H.P.)**

File No. /TEH/2026      Date of Institution : 06-04-2026      Case Title : Correction of name

Ghanshyam Rana s/o Sh. Rumel Singh, r/o Village & P.O. Kuthandal, Sub-Teshil Raja Ka Talab, District Kangra (H.P.)      . . Applicant.

*Versus*

The General Public

. . Respondent.

Whereas, Ghanshyam Rana s/o Sh. Rumel Singh, r/o Village & P.O. Kuthandal, Sub-Teshil Raja Ka Talab, District Kangra (H.P.) has filled an application before the undersigned in which he has stated that his correct name according to Gram Panchayat record, Aadhar Card, Bank record, Mark List etc. is Ghanshyam Rana s/o Sh. Rumel Singh but due to clerical mistake his name has been wrongly entered in Revenue record of Mohal Kuthandal, Patwar Circle Bari bearing Khata No. 79.

The enquiry of the application filed by the applicant was conducted through field revenue agencies and after receiving report from the field revenue agencies, it has been observed that the applicant's correct name is Ghanshyam Rana s/o Sh. Rumel Singh but the name of the applicant is recorded in revenue record as Ghanshyam s/o Sh. Rumel Singh.

Now, therefore, in pursuance of Section 38 of H.P. Land Revenue Act, 1954, proclamation is hereby issued to the General public concerned that objection in this regard for correction of the name of Ghanshyam s/o Sh. Rumel Singh shall be heard by the undersigned on 25-05-2026 in this court at Raja Ka Talab. Any person having any objection to make in the matter may do so on the said date and place in person or through legal practitioner or through recognised agent. In case of non-appearance proceedings will be taken *ex-parte* and necessary action in this matter will be taken accordingly as per law.

Given under my hand and seal of the court on 25-04-2026.

Seal.

Sd/-

*Naib-Tehsildar-cum-Executive Magistrate,  
Raja Ka Talab, District Kangra (H.P.).*

**In the Court of Naib-Tehsildar-cum-Executive Magistrate, Raja Ka Talab,  
District Kangra (H.P.)**

File No. /NTEH/2026      Date of Institution : 01-04-2026      Case Title : Registration of Birth

Surishta Kumari d/o Sh. Nika Ram, r/o Village Minta, P.O. Larhoon, Sub-Teshil Raja Ka Talab, District Kangra (H.P.)      . . Applicant.

*Versus*

The General Public

. . Respondent.

Whereas, Surishta Kumari d/o Sh. Nika Ram, r/o Village Minta, P.O. Larhoon, Sub-Teshil Raja Ka Talab, District Kangra (H.P.) has filled an application before the undersigned in which she

stated that her correct date of birth is 16-02-1959 but due to ignorance and lack of knowledge it has not been entered in the concerned Gram Panchayat register. She has further stated that she wants to get it registered in Gram Panchayat Minta, Sub-Tehsil Raja Ka Talab.

The applicant has attached non-availability certificate, recommendation of Chief Registrar (Birth & Death)-cum-Director Health Services Himachal Pradesh Shimla-9. Affidavit of two witnesses namely Smt. Kelasho Devi w/o Sh. Babu Ram, r/o Village Minta & P.O. Lahroon, Sub-Tehsil Raja Ka Talab, District Kangra, Himachal Pradesh & Smt. Bimla Devi w/o Sh. Jaisi Ram, r/o Village Minta & P.O. Lahroon, Sub-Tehsil Raja Ka Talab, District Kangra, Himachal Pradesh have been attached in support of his claim.

Now, therefore, in pursuance of Section 13(3) of The Registration of Birth & Death Act, 1969, proclamation is hereby issued to the General public concerned that objection in this regard *i.e.* to enter date of Birth of Surishta Kumari d/o Nika Ram shall be heard by the undersigned on 25-05-2026 in this court at Raja Ka Talab. Any person having any objection to make in the matter may do so on the said date and place in person or through legal practitioner or through recognised agent. In case of non-appearance proceedings will be taken *ex-parte* and necessary action in this matter will be taken accordingly as per law.

Given under my hand and seal of the court on 25-04-2026.

Seal.

Sd/-

*Naib-Tehsildar-cum-Executive Magistrate,  
Raja Ka Talab, District Kangra (H.P.).*

**In the Court of Naib-Tehsildar-cum-Executive Magistrate, Raja Ka Talab,  
District Kangra (H.P.)**

File No. /NTEH/2026      Date of Institution : 17-04-2026      Case Title : Registration of Birth

Shashi Bala d/o Sh. Paras Ram, r/o Village Bharal & P.O. Rehan, Sub-Teshil Raja Ka Talab, District Kangra (H.P.)      . . Applicant.

*Versus*

The General Public

. . Respondent.

Whereas, Shashi Bala d/o Sh. Paras Ram, r/o Village Bharal & P.O. Rehan, Sub-Teshil Raja Ka Talab, District Kangra (H.P.) has filled an application before the undersigned in which she stated that her correct date of birth is 16-02-1967 but due to ignorance and lack of knowledge it has not been entered in the concerned Gram Panchayat register. She has further stated that she wants to get it registered in Gram Panchayat Rehan Khas, Sub-Tehsil Raja Ka Talab.

The applicant has attached non-availability certificate, recommendation of Chief Registrar (Birth & Death)-cum-Director Health Services Himachal Pradesh Shimla-9. Affidavit of two witnesses namely Smt. Yok Devi w/o Sh. Mangat Ram, r/o Village Bharal & P.O. Rehan, Sub-Tehsil Raja Ka Talab, District Kangra, Himachal Pradesh & Smt. Kanta Devi w/o Sh. Dev Raj, r/o Village Bharal & P.O. Rehan, Sub-Tehsil Raja Ka Talab, District Kangra, Himachal Pradesh have been attached in support of his claim.

Now, therefore, in pursuance of Section 13(3) of The Registration of Birth & Death Act, 1969, proclamation is hereby issued to the General public concerned that objection in this regard

*i.e.* to enter date of Birth of Shashi Bala d/o Paras Ram shall be heard by the undersigned on 23-05-2026 in this court at Raja Ka Talab. Any person having any objection to make in the matter may do so on the said date and place in person or through legal practitioner or through recognised agent. In case of non-appearance proceedings will be taken *ex-parte* and necessary action in this matter will be taken accordingly as per law.

Given under my hand and seal of the court on 24-04-2026.

Seal.

Sd/-  
Naib-Tehsildar-cum-Executive Magistrate,  
Raja Ka Talab, District Kangra (H.P.).

कार्यालय नायब तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी, राजा का तालाब,  
जिला कांगड़ा (हि0प्र0)

:

तारीख पेशी : 22-05-2026

उनवान मुकद्दमा.—ललिता देवी बनाम यशपाल सिंह आदि

विषय.—मुश्री—मुनादी व चस्पानगी करवाये जाने सम्बन्धी।

नोटिस बनाम :

4. श्री विजय कुमार पुत्र श्री प्रीतम चन्द
5. श्री प्रीतम चन्द पुत्र श्री दुनी चन्द
7. ममता देवी पुत्री श्री अमरजीत
8. सुनीता देवी पुत्री श्री अमरजीत
12. जयकिशन पुत्र श्री सालीग्राम
15. कुमारी अमानत पुत्री श्री योगेश कुमार
17. चन्द्र प्रकाश पुत्र श्री किशन चन्द
20. कुमार प्रार्थ पुत्र श्री चमन लाल
23. पूनम विधवा श्री राजीव
25. कमलेश पुत्री श्री प्रशोतम
26. पूनम पुत्री श्री प्रशोतम
27. रजनी पुत्री श्री प्रशोतम
28. पूजा पुत्री श्री प्रशोतम, निवासी गांव व डाकघर रैहन, उप—तहसील राजा का तालाब, तहसील फतेहपुर, जिला कांगड़ा (हि0प्र0)।

उक्त मुकद्दमा में प्रतिवादी/प्रतिवादीगण उपरोक्त की तलवी के लिए इस अदालत द्वारा साधारण तरीके से कई बार इस अदालत में उपस्थित होने के लिए नोटिस जारी किए गये परन्तु साधारण तरीके से तामील ना हो पा रही है। जिस कारण प्रतिवादी/प्रतिवादीगण की तामील न होने पर उक्त केस में अग्रिम कार्यवाही करने में विलम्ब हो रहा है। अतः इस नोटिस इशतिहार के माध्यम से उपरोक्त प्रतिवादी प्रतिवादीगण हितवद्ध व्यक्तियों को सूचित किया जाता है कि वहां वे उक्त मुकद्दमा में पैरवी हेतु दिनांक 22-05-2026 को समय 11.00 बजे सुबह अदालतन या वकालतन हाजिर अदालत आवें, अन्यथा हाजिर न आने की सूरत में नियमानुसार हस्व जावता कार्यवाही अमल में लाई जावेगी।

आज दिनांक 06-05-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—  
नायब तहसीलदार एवं  
सहायक समाहर्ता द्वितीय श्रेणी,  
राजा का तालाब, जिला कांगड़ा (हि0प्र0)।

**Before the Marriage Officer-cum-Sub Divisional Officer, Tehsil Dheera (H.P.)**

In Ref. :

Rahul &amp; Pinky

*Versus*

General Public

*Application for Registration of marriage under section 16 of the Special Marriage Act, 1954.*

An application under section 16 of the Special Marriage Act, 1954 has been received by the undersigned from Rahul s/o Sh. Sanjay Kumar, resident of Village Malehar, P.O. Thural, Tehsil Thural, Distt. Kangra (H.P.) Pincode-176 107 and Pinky d/o Sh. Shalig Ram, resident of Village Batar, P.O. Pujarli No. 3, Teh. Rohru, Distt. Shima (H.P.)-172 103. If there is any objection on this marriage, the objection in person or through counsel be submitted to this office on or before 15-05-2026 otherwise will be registered.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Officer,  
Dheera, District Kangra (H.P.).*

**ब अदालत तहसीलदार पी० सी० कौण्डल एवं सहायक समाहर्ता प्रथम श्रेणी, उप-तहसील सुलह,  
जिला कांगड़ा (हि०प्र०)**

किस्म मुकद्दमा : तकसीम

तारीख पेशी : 21-05-2026

श्री मिलाप चन्द पुत्र मोहला पुत्र दिला, निवासी सिहोटू बूहला, पटवार वृत्त बोदा, उप-तहसील सुलह,  
जिला कांगड़ा (हि०प्र०) प्रार्थी।

बनाम

1. किशोरी लाल, 2. वीर सिंह, 3. सुरेश कुमार, 4. प्रशोतम राम, 5. लेख राज पुत्र ख्याली पुत्र भरेवतू,  
6. भिला देवी विधवा विधि चन्द पुत्र ख्याली, 7. बिहारी पुत्र वृज लाल पुत्र निहाल, निवासियान महाल सिहोटू  
बूहला, पटवार वृत्त बोदा, तहसील सुलह, जिला कांगड़ा, हि०प्र० प्रतिवादीगण।

भूमि खाता नं० 123, खतौनी नं० 238 ता 244, खसरा कित्ता-9, रकबा तदादी 0-28-05 हैक्ट०,  
महाल सिहोटू बूहला, पटवार सर्कल बोदा, तहसील सुलह, जिला कांगड़ा, हि०प्र०।

प्रार्थी श्री मिलाप चन्द पुत्र श्री मोहला पुत्र श्री दिला, निवासी सिहोटू बूहला, पटवार वृत्त बोदा, तहसील सुलह, जिला कांगड़ा, हि०प्र० इस न्यायालय में तकसीम करवाने हेतु प्रार्थना-पत्र पेश किया है जिसमें उपरोक्त वर्णित प्रतिवादीगण को तामील करवाई गई। प्राप्त रिपोर्ट प्रतिवादीगण दिए पते पर नहीं रहते हैं। प्रार्थी ने प्रतिवादीगण का सही पता पेश करने में असमर्थता जताई है तथा मुश्त्री/मुनादी व अखबारी इश्तहार जारी करने का अनुरोध किया। अतः न्यायालय की सन्तुष्टि व विश्वास हेतु यह सिद्ध हो गया है कि उक्त प्रतिवादीगण की तामील साधारण ढंग से नहीं हो सकती है।

अतः उक्त वर्णित प्रतिवादीगण को मुश्री/मुनादी/अखबारी इशतहार द्वारा सूचित किया जाता है कि उक्त मुकद्दमा की पैरवी हेतु असालतन या वकालतन तारीख पेशी 21-05-26 को हाजिर अदालत होकर पैरवी मुकद्दमा करे अन्यथा गैरहाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी आदेश पारित कर दिए जाएंगे व बाद तारीख पेशी किसी किस्म का उजर या एतराज स्वीकार्य न होगा।

यह इशतहार मेरे हस्ताक्षर व मोहर अदालत से आज दिनांक 22-04-26 को जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता प्रथम श्रेणी,  
उप-तहसील सुलह, जिला कांगड़ा (हि0प्र0)।

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप-तहसील लगडू,  
जिला कांगड़ा (हि0प्र0)

केस नं0 : 04/2026

तारीख पेशी : 18-05-2026

श्री रामानन्द पुत्र लक्ष्मण दास, वासी गांव ढाटी, डाकघर बग्गी, तहसील लगडू, जिला कांगड़ा (हि0प्र0)  
वादी।

बनाम

आम जनता गांव ढाटी, डाकघर बग्गी, तहसील लगडू, जिला कांगड़ा (हि0प्र0)।  
प्रधान/सचिव ग्राम पंचायत बग्गी प्रतिवादी।

विषय.—हिमाचल प्रदेश जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के अन्तर्गत जन्म पंजीकरण बारे।

वादी श्री रामानन्द पुत्र लक्ष्मण दास, वासी गांव ढाटी, डाकघर बग्गी, तहसील लगडू ने इस अदालत में आवेदन प्रस्तुत करके अनुरोध किया है कि उसका जन्म दिनांक 25-09-1966 को हुआ है परन्तु इसका पंजीकरण ग्राम पंचायत बग्गी में नहीं करवाया है। इसलिए उसके जन्म पंजीकरण के आदेश ग्राम पंचायत बग्गी को जारी किए जाएं।

अतः इस कोर्ट नोटिस मुनादी के माध्यम से आम जनता व सभी प्रतिवादियों को सूचित किया जाता है कि किसी को भी इस जन्म पंजीकरण बारे कोई उजर/एतराज हो तो वह इस मामले की तयशुदा तारीख पेशी 18-05-2026 को समय 11.00 बजे सुबह इस अदालत में असालतन या वकालतन हाजिर आकर प्रस्तुत करे। गैरहाजिरी की सूरत में नियमानुसार कारवाई अमल में लाई जावेगी तथा इस जन्म पंजीकरण के आदेश पारित कर दिए जायेंगे।

यह इशतहार आज दिनांक 25-04-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—  
सहायक समाहर्ता, द्वितीय श्रेणी,  
लगडू, जिला कांगड़ा (हि0प्र0)।

**In the Court of Sh. Dharmesh Kumar, H.A.S., Sub-Divisional Magistrate, Rohru,  
District Shimla (H.P.)**

1. Sh. Dhyan Chand s/o Sh. Diwan Chand, r/o Village Pharog, P.O. Pujarli No. 3, Tehsil Tikkar, District Shimla, Himachal Pradesh.

2. Ms. Anju Paudel d/o Sh. Tika Ram Paudel, r/o Vada No. 6, Nagar Palika Thakur Baba, District Badariya, Nepal . . *Applicants.*

*Versus*

General Public . . *Respondent.*

*Registration of Marriage under Marriages Act, 1954 (Central Act 43 of 1954).*

WHEREAS, the above named applicants have made an application of Special Marriage Act, 1954 (Central Act 43 of 1954) alongwith an affidavits stating therein that they have solemnized their marriage on 02-03-2026 at Village Pharog, P.O. Pujarli No. 3, Tehsil Tikkar, District Shimla, Himachal Pradesh.

NOW, therefore, objection are invited from the general public that if anyone has any objection regarding the registration of marriage of above named applicants, they should appear before the court of undersigned within 30 days from the publication of this notice either personally or through their authorized agent.

In the event of their failure to do so order shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 29th April of 2026.

Seal.

Sd/-  
Dharmesh Kumar HAS,  
Sub-Divisional Magistrate,  
Rohru, District Shimla (H.P.).

**In the Court of Sh. Dharmesh Kumar, H.A.S., Sub-Divisional Magistrate, Rohru,  
District Shimla (H.P.)**

1. Yashpal s/o Sh. Nazru Mal, r/o Village Bhamnoli, P.O. Summerkot, Tehsil Rohru, District Shimla, Himachal Pradesh.

2. Suveni d/o Sh. Chander Lal, r/o Village Svichan Gaon, Gram Panchayat Haltari, P.O. Naintwar, Tehsil Mori, District Uttarkashi, Uttarakhand . . *Applicants.*

*Versus*

General Public

. . Respondent.

*Subject.*—Registration of Marriage under H.P. Registration of Marriage Act, 1996.

Whereas, the above named applicants have made an application of Marriage under HP Registration of Marriage Act, 1996 alongwith an affidavit stating therein that they have solemnized their marriage on 15th day of June 2025 at Village Bhamnoli, P.O. Summerkot, Tehsil Rohru, District Shimla, H.P. but this marriage has not been entered in the records of the Gram Panchayat Summerkot, Block Rohru, District Shimla, H.P. and whereas, the applicants have prayed that necessary orders for the registration of their marriage.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding the registration of the marriage of the above named applicants, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection to the proposed registration of marriage and order shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 29th day of April, 2026.

Seal.

Sd/-  
(DHARMESH KUMAR, HAS),  
Sub-Divisional Magistrate,  
Rohru, District Shimla (H.P.).

**In the Court of Sh. Dharmesh Kumar, H.A.S., Sub-Divisional Magistrate, Rohru,  
District Shimla (H.P.)**

1. Suneel s/o Sh. Medh Ram, r/o Village Khorsu, P.O. Kansakoti, Tehsil Rohru, District Shimla, Himachal Pradesh.

2. Neha Negi s/o Sh. Prem Singh Negi, r/o Ward No. 07, Sheesh Mahal Rampur Bushahar, District Shimla, Himachal Pradesh . . Applicants.

*Versus*

General Public

. . Respondent.

*Subject.*—Registration of Marriage under H.P. Registration of Marriage Act, 1996.

Whereas, the above named applicants have made an application of Marriage under HP Registration of Marriage Act, 1996 alongwith an affidavit stating therein that they have solemnized their marriage on 24th day of April 2025 at Village Khorsu, P.O. Kansakoti, Tehsil Rohru, District Shimla, H.P. but this marriage has not been entered in the records of the Gram Panchayat Gawna,

Block Rohru, District Shimla, H.P. and whereas, the applicants have prayed that necessary orders for the registration of their marriage.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding the registration of the marriage of the above named applicants, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection to the proposed registration of marriage and order shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 29th day of April, 2026.

Seal.

Sd/-  
(DHARMESH KUMAR, HAS),  
Sub-Divisional Magistrate,  
Rohru, District Shimla (H.P.).

**In the Court of Sh. Dharmesh Kumar, H.A.S., Sub-Divisional Magistrate, Rohru,  
District Shimla (H.P.)**

1. Prashant s/o Neelam Ram, r/o Village & P.O. Sheel, Tehsil Rohru, District Shimla, Himachal Pradesh.

2. Mamta Ghai d/o Suresh, r/o Village Gohach, P.O. Kalbog, Tehsil Kotkhai, District Shimla, Himachal Pradesh . . Applicants.

*Versus*

General Public

. . Respondent.

*Subject.—Registration of Marriage under H.P. Registration of Marriage Act, 1996.*

Whereas, the above named applicants have made an application of Marriage under HP Registration of Marriage Act, 1996 alongwith an affidavit stating therein that they have solemnized their marriage on 12th day of March 2025 at The Grand Sangam Palace Jubbal, but this marriage has not been entered in the records of the Gram Panchayat Sheel, Block Rohru, District Shimla, H.P. and whereas, the applicants have prayed that necessary orders for the registration of their marriage.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding the registration of the marriage of the above named applicants, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection to the proposed registration of marriage and order shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 29th day of April, 2026.

Seal.

Sd/-  
(DHARMESH KUMAR, HAS),  
*Sub-Divisional Magistrate,*  
*Rohru, District Shimla (H.P.).*

**In the Court of Sh. Gurmit G. Negi HAS, Sub-Divisional Magistrate, Jubbal,  
District Shimla, Himachal Pradesh.**

Case No. 04/2026

1. Shri Santu s/o Shri Bholku, r/o Village Sengu Kalsi, P.O. & Tehsil Kalsi, District Dehradun, State Uttrakhand, PIN CODE-248 158 presently residing r/o Shakti Nagar, P.O. Samoli, Tehsil Rohru, District Shimla, H.P.

2. Smt. Anjali Devi d/o Shri Beer, r/o Village Sanrasa, Tehsil Rampur, District Shimla, H.P. . . *Applicants.*

*Versus*

General Public

Whereas, an application has been presented before the undersigned for registration of marriage under section 15 of Special Marriage Act, 1954 alongwith the affidavits by the above mentioned parties. It has been stated that the marriage between the above named parties was solemnized on 15-11-2025 at Village Kathasu, P.O. Khatasu, Tehsil Jubbal, District Shimla, H.P.

And Whereas, an affidavits in support of the marriage has been furnished by Shri Dhayan Singh s/o Kantu Ram, R/o Village Khatasu, P.O. Khatasu, Tehsil Jubbal, District Shimla, H.P., stating that the above named Parties have been residing with him for the last about six years and are living together as husband and wife.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding the registration of the marriage of the above named applicants, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent. In the event of their failure to do so, it would be deemed that there is no objection to the proposed registration of marriage and orders shall be passed *ex-parte* or the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 25th day of January, 2026.

Seal.

Sd/-  
(GURMIT G. NEGI) HAS,  
*Sub-Divisional Magistrate,*  
*Jubbal, District Shimla, H.P.*

**In the Court of Sh. Gurmit G. Negi, H.A.S., Sub-Divisional Magistrate, Rohru,  
District Shimla (H.P.)**

Case No. 01/2026

1. Sh. Rajat Kumar s/o Nitya Nand Sharma, r/o Village Naihna, P.O. Jubbal, Tehsil Jubbal, District Shimla, Himachal Pradesh.

2. Smt. Priyanjal Sharma d/o Hari Mohan Sharma, r/o Village Dharkot Battar, P.O. Dhadi Rawat, Tehsil Jubbal, District Shimla (H.P.) . . *Applicants.*

*Versus*

General Public

. . *Respondent.*

*Subject.—Registration of Marriage under H.P. Registration of Marriage Act, 1996.*

Whereas, the above named applicants have made an application of Marriage under HP Registration of Marriage Act, 1996 alongwith an affidavit stating therein that they have solemnized their marriage on 03-10-2025 at Village Naihna, P.O. Jubbal, Tehsil Jubbal, District Shimla (H.P.) (Marriage Place Chanshal Camp and resort Mandli, Tehsil Rohru, District Shimla, H.P. but this marriage has not been entered in the records of the Registrar of Marriage-cum-Panchayat Secy., Gram Panchayat Jai Pidhi Mata Dev. Block Jubbal, Distt. Shimla, H.P. and whereas, the applicants have prayed that necessary orders for the registration of their marriage.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding the registration of the marriage of the above named applicants, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection to the proposed registration of marriage and order shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 28th day of April, 2026.

Seal.

Sd/-  
(GURMEET G. NEGI, HAS),  
Sub-Divisional Magistrate,  
Jubbal, District Shimla (H.P.).

**In the Court of Tehsildar-cum-Executive Magistrate Shimla (Urban),  
District Shimla, Himachal Pradesh**

Sh. Shivank Singh Dutta s/o Late Sh. Tejinder Dutta, r/o House No. 21A, Parvati Enclave Baltana, P.O. Baltana, District SAS Nagar, Mohali, Punjab . . *Applicant.*

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*Versus*

General Public

*.. Respondent.*

*Application under section 13(3) of Birth and Death Registration Act, 1969.*

Sh. Shivank Singh Dutta s/o Late Sh. Tejinder Dutta, r/o House No. 21A, Parvati Enclave Baltana, P.O. Baltana, District SAS Nagar, Mohali, Punjab has preferred an application to the undersigned for registration of date of birth of himself namely Shivank Singh Dutta (DOB-20-10-1984) at Grand Hotel Shimla, District Shimla, Tehsil & District Shimla, H.P.

Therefore, through this proclamation, the general public is hereby informed that any person having any objection for entry of date of birth mentioned above, may submit his objection in writing in this court within 30 (Thirty) days from the date of publication of this notice in official Gazette. No objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of the Court on this 28th April, 2026.

Seal.

Sd/-

*Tehsildar Shimla (Urban),  
District Shimla (H.P.).*

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**In the Court of Tehsildar-cum-Executive Magistrate Shimla (Urban),  
District Shimla, Himachal Pradesh**

Sh. Tenzin Yishe s/o Late Sh. Lobsang Wanpo, r/o House No. 30, Seraje Monastery, Post Periyapatna Taluk, Mysore, District Karnataka, 571 110 *.. Applicant.*

*Versus*

General Public

*.. Respondent.*

*Application under section 13(3) of Birth and Death Registration Act, 1969.*

Sh. Tenzin Yishe s/o Late Sh. Lobsang Wanpo, r/o House No. 30, Seraje Monastery, Post Periyapatna Taluk, Mysore, District Karnataka, 571 110 has preferred an application to the undersigned for registration of date of birth of himself namely Tenzin Yishe (DOB-08-08-1976) at Tibetan Colony Panthaghati, Shimla, Tehsil & District Shimla, H.P.

Therefore, through this proclamation, the general public is hereby informed that any person having any objection for entry of date of birth mentioned above, may submit his objection in writing in this court within 30 (Thirty) days from the date of publication of this notice in official Gazette. No objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of the Court on this 28th April, 2026.

Seal.

Sd/-

*Tehsildar Shimla (Urban),  
District Shimla (H.P.).*

**In the Court of Tehsildar-cum-Executive Magistrate Shimla (Urban),  
District Shimla, Himachal Pradesh**

Sh. Lobsang Tsundu s/o Late Sh. Tashi, r/o House No. 72, Sera Jhe Tsangpa House,  
Bylakuppe, Mysuru, Karnataka, 571 104 . . Applicant.

*Versus*

General Public . . Respondent.

*Application under section 13(3) of Birth and Death Registration Act, 1969.*

Sh. Lobsang Tsundu s/o Late Sh. Tashi, r/o House No. 72, Sera Jhe Tsangpa House,  
Bylakuppe, Mysuru, Karnataka, 571 104 has preferred an application to the undersigned for  
registration of date of birth of himself namely Lobsang Tsundu (DOB-21-05-1978) at Tibetan  
Colony Panthaghati, Shimla, Tehsil & District Shimla, H.P.

Therefore, through this proclamation, the general public is hereby informed that any person  
having any objection for entry of date of death mentioned above, may submit his objection in  
writing in this court within 30 (Thirty) days from the date of publication of this notice in official  
Gazette. No objection will be entertained after prescribed period and application will be decided  
accordingly.

Given under my hand and seal of the Court on this 28th April, 2026.

Seal.

Sd/-  
Tehsildar Shimla (Urban),  
District Shimla (H.P.).

**In the Court of Sh. Chand Ram Kashyap, EXECUTIVE Magistrate-cum-Naib Tehsildar,  
Shimla (R), District Shimla (H.P.)**

Mrs. Urmila w/o Puneet Kashyap, r/o Village & P.O. Shakrah, Tehsil & District Shimla  
(H.P.) . . Applicant.

*Versus*

General Public . . Respondent.

Whereas, Mrs. Urmila w/o Puneet Kashyap, r/o Village & P.O. Shakrah, Tehsil & District  
Shimla (H.P.) has filed an application alongwith affidavit in the court of the undersigned under  
section 13(3) of the Birth & Death Registration Act, 1969 to enter the date of Birth of her named  
Miss Srishti d/o Puneet Kashyap, r/o Village & P.O. Shakrah, Tehsil & District Shimla, Himachal  
Pradesh.

In the secy. cum-Registrar (Birth & Death) Gram Panchayat Shakrah, Tehsil & Distt. Shimla.

Sl. No.	Name of the family members	Relation with applicant	Date of Birth
1	Miss Srishti	Daughter	24-07-2024

Hence, this proclamation is issued to the general public if they have any objection/claim regarding date of Birth of above name in to the Secy.-cum-Registrar (Birth & Death) Gram Panchayat Shakrah, Tehsil & Distt. Shimla, H.P. may file their claims /objections on or before one month of publicaton of this notice in Govt. Gazette in this court failing which necessary orders will be passed.

Issued today under my signature and seal of the Court .

Seal.

Sd/-  
Executive Magistrate cum-Naib Tehsildar Shimla (R),  
District Shimla (H.P.).

**In the Court of Sh. Manjeet Sharma Sub-Divisional Magistrate,  
Shimla (R), District Shimla (H.P.)**

Smt. Vimla d/o Sh. Jeet Ram & w/o Sh. Beli Ram, r/o Village Shilroo, P.O. Panesh, Tehsil & District Shimla, H.P. . . Applicant.

*Versus*

General Public

. . Respondent.

Whereas, Smt. Vimla d/o Sh. Jeet Ram & w/o Sh. Beli Ram, r/o Village Shilroo, P.O. Panesh, Tehsil & District Shimla, H.P. has submitted an applicaton alongwith a Non-Availability certificate issued by the Registrar, Birth & Death, Gram Panchayat Bagi Shimla, District Shimla, H.P., before this court under Section 13(3) of the Registration of Birth and Death Act, 1969, Seeking permission to enter date of birth as 05-07-1954 in the records of the Registrar, Births & Deaths, Gram Panchayat Bagi, District Shimla, H.P.

Sl. No.	Name of the family members	Relation with applicant	Date of Birth
1	Smt. Vimla	Self	05-07-1954

Hence, this proclamation is issued to the General Public with directions if any person has any objection or claim with regard to the entry of the date of birth of the above-named person in the records of the Registrar, Births & Death, Gram Panchayat Bagi, Shimla District Shimla, H.P. he/she may file such objections in the Court on or before one month of Publication of this notice in Government Gazette. Failing which, the matter shall be proceeded with and necessary orders shall be passed in accordance with law.

Issued today on 04-05-2026 under my signature and seal of the Court .

Seal.

Sd/-  
Executive MAgistrate cum-Naib Tehsildar Shimla (R),  
District Shimla (H.P.).

**In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)**

In the matter of :

1. Sh. Inder Singh s/o Sh. Prem Dass, r/o Village Uchhi, Post Office Dofda, Tehsil Rampur, District Shimla, H.P. . . Applicant.

*Versus*

General Public . . Respondent.

**PROCLAMATION REGARDING CORRECTION OF NAME**

Whereas, the above named applicant has submitted an application for the correction of his name from "Negi Inder Singh" to "Inder Singh" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objection are invited from the general public that if, anyone has any objection regarding to change of his name as Inder Singh s/o Prem Dass in place of Negi Inder Singh s/o Prem Dass, they should appear before the undersigned on or before 03-06-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 04th day of May, 2026 under my hand and seal of the Court.

Seal.

Sd/-  
(HARSH AMRENDER SINGH, HAS),  
Sub-Divisional Magistrate,  
Rampur Bushahr, District Shimla (H.P.).

**In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)**

In the matter of :

1. Sh. Ishri Nand s/o Sh. Budh Ram, r/o Village Patena, Post Office Deothi, Tehsil Rampur, District Shimla, H.P. . . Applicant.

*Versus*

General Public . . Respondent.

**PROCLAMATION REGARDING CORRECTION OF NAME**

Whereas, the above named applicant has submitted an application for the correction of his name from "Bihari Lal" to "Ishri Nand" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objection are invited from the general public that if anyone has any objection regarding to change of his name as Ishri Nand s/o Budh Ram in place of Bihari Lal s/o Budhu Singh, they should appear before the undersigned on or before 03-06-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 04th day of May, 2026 under my hand and seal of the Court.

Seal.

Sd/-  
(HARSH AMRENDER SINGH, HAS),  
Sub-Divisional Magistrate,  
Rampur Bushahr, District Shimla (H.P.).

**In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)**

In the matter of :

1. Hardayal s/o Sh. Shyam Lal, r/o Village Jalai, Post Office Surad, Tehsil Nankhari,  
District Shimla, H.P. . . Applicant.

*Versus*

General Public

. . Respondent.

**PROCLAMATION REGARDING CORRECTION OF NAME**

Whereas, the above named applicant has submitted an application for the correction of his grand gaughter's name from "Quears Chauhan" to "Quras Chauhan" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objection are invited from the general public that if, anyone has any objection regarding to change of his grand daughter's name as Quras Chauhan d/o Kuldeep in place of Quears Chauhan d/o Kuldeep, they should appear before the undersigned on or before 03-06-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 04th day of May, 2026 under my hand and seal of the Court.

Seal.

Sd/-  
(HARSH AMRENDER SINGH, HAS),  
Sub-Divisional Magistrate,  
Rampur Bushahr, District Shimla (H.P.).

**In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)**

In the matter of :

1. Sh. Nishant Kumar s/o Sh. Heera Singh, r/o Village Khanewali, Post Office Devnagar, Tehsil Rampur, District Shimla, H.P. . . Applicant.

*Versus*

General Public . . Respondent.

**PROCLAMATION REGARDING CORRECTION OF NAME**

Whereas, the above named applicant has submitted an application for the correction of his name from "Nishant to "Nishant Kumar" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objection are invited from the general public that if, anyone has any objection regarding to change of his name as Nishant Kumar s/o Heera Singh in place of Nishant s/o Heera Singh, they should appear before the undersigned on or before 03-06-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 04th day of May, 2026 under my hand and seal of the Court.

Seal.

Sd/-  
(HARSH AMRENDER SINGH, HAS),  
Sub-Divisional Magistrate,  
Rampur Bushahr, District Shimla (H.P.).

**In the Court of Sh. Chand Ram Kashyap, Executive Magistrate-cum-Naib Tehsildar, Shimla (R), District Shimla (H.P.)**

Sh. Gopal Chand s/o Ajit Singh, r/o Village Charain, Post Office Manju Dabri, Tehsil & District Shimla, H.P.

*Versus*

General Public . . Respondent.

Whereas, Sh. Gopal Chand s/o Ajit Singh, r/o Village Charain, Post Office Manju Dabri, Tehsil & District Shimla, H.P. has filed an application along with affidavit in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter the date of birth of his named Sh. Gopal Chand s/o Ajit Singh, r/o Village Charain, Post Office Manju Dabri, Tehsil & District Shimla Himachal Pradesh, in the Secy-cum-Registrar (Birth & Death) Gram Panchayat Baldyan Tehsil and District Shimla.

Sl. No.	Name of the family members	Relation with applicant	Date of Birth
1.	Gopal Chand	Self	24-03-1980

Hence, this proclamation is issued to the general public if they have any objection/claim regarding date of birth of above named in to the Secy-cum-Registrar (Birth & Death) Gram Panchayat Baldyan, Tehsil and District Shimla, H.P. may file their claims/objections on or before one month of publication of this notice in Govt. Gazette in this court, failing which necessary orders will be passed.

Issued today on 04-05-2026 under my signature and seal of the court.

Seal.

Sd/  
Executive-cum-Naib Tehsildar,  
Shimla (R), District Shimla (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी, तहसील कोटखाई, जिला शिमला, हिमाचल प्रदेश

मिसल सं० : 2/2026

संस्थापन तिथि : 31-03-2026

श्रीमती कौशल्या देवी पुत्री श्री लदी राम हाल पत्नी मान सिंह, निवासी गांव व डाकघर महासू, तहसील कोटखाई, जिला शिमला (हि०प्र०)।

बनाम

आम जनता

विषय.— जन्म एवं मृत्यु पंजीकरण बारे।

इस अदालत में श्रीमती कौशल्या देवी पुत्री श्री लदी राम हाल पत्नी मान सिंह, निवासी गांव व डाकघर महासू, तहसील कोटखाई, जिला शिमला (हि०प्र०) का जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(2/3) तथा हिमाचल प्रदेश जन्म एवं मृत्यु पंजीकरण 9(2/3) के अन्तर्गत आवेदन पत्र अतिरिक्त जिला रजिस्ट्रार जन्म एवं मृत्यु, शिमला, जिला शिमला, पत्रांक संख्या एच.एफ.डब्ल्यू-एस.एम.एल. / (B&D)/Prior/01-04-1970/-2512, दिनांक 28-03-2025 के माध्यम से इस कार्यालय/न्यायालय में प्राप्त हुआ है। जिसमें शपथ-पत्र प्रार्थिया व गवाहन, अप्राप्यता प्रमाण-पत्र, आधार कार्ड संलग्न किए हैं। जिसमें शपथ-पत्र प्रार्थिया व गवाहन के अनुसार श्रीमती कौशल्या देवी पुत्री श्री लदी राम हाल पत्नी मान सिंह, निवासी गांव व डाकघर महासू, तहसील कोटखाई, जिला शिमला हि०प्र० का जन्म दिनांक 29-02-1968 को ग्राम महासू में हुआ था लेकिन ग्राम पंचायत रजिस्टर में 1968 दर्ज हुआ है। जोकि पूर्ण जन्म तिथि न है। जिसे नियमानुसार दर्ज होना अनिवार्य है। इसलिए प्रार्थिया ने अनुरोध किया है कि मेरी पूर्ण जन्म तिथि पंचायत महासू में दर्ज/पंजीकृत की जावे।

अतः सर्वसाधारण को इस इश्तहार के माध्यम से सूचित किया जाता है कि किसी व्यक्ति को इसके सम्बन्ध में कोई उजर/एतराज हो तो वह इस इश्तहार के प्रकाशन की तिथि से एक माह के भीतर इस न्यायालय में असालतन व वकालतन उपस्थित होकर अपनी आपत्ति दर्ज करवाए। एक माह की अवधि के पश्चात् कोई भी आपत्ति/उजर काबिले समायत न होगी तथा जन्म तिथि 29-02-1968 को सम्बन्धित पंचायत के जन्म एवं मृत्यु पंजीकरण रजिस्टर में दर्ज करने के आदेश जारी कर दिए जाएंगे।

आज दिनांक 07-05-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ है।

मोहर।

हस्ताक्षरित / -  
कार्यकारी दण्डाधिकारी,  
तहसील कोटखाई, जिला शिमला (हि0प्र0)।

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**In the Court of Assistant Collector 1st Grade, Shimla Rural, District Shimla,  
Himachal Pradesh**

Case No. : 31/2025

Date of Institution : 17-02-2025

Date of hearing : 31-01-2026

Sh. Ramesh Chand s/o Moti Ram, r/o Syar, Tehsil Darlaghat, District Solan (H.P.)

*Versus*

1. Shri Amit s/o Sh. Lekh Ram, r/o Village/Mohal Totu, Tehsil Shimla Rural, District Shimla, H.P., 2. Shri Onkar Dutt s/o Sh. Salig Ram, r/o Village/Mohal Totu, Tehsil Shimla Rural, District Shimla, H.P., 3. Shri Gopal Singh s/o Sh. Dalip Singh, r/o Village/Mohal Totu, Tehsil Shimla Rural, District Shimla, H.P., 4. Sh. Mehar Chand s/o Sh. Ghenia, r/o Village/Mohal Totu, Tehsil Shimla Rural, District Shimla, H.P., 5. Smt. Sunita w/o Sh. Paras Ram, r/o Village/Mohal Totu, Tehsil Shimla Rural, District Shimla, H.P., 6. Smt. Beena Devi d/o Moti Ram, r/o Village/Mohal Totu, Tehsil Shimla Rural, District Shimla, H.P., 7. Sh. Manoj Kumar s/o Sh. Ramesh Kumar, r/o Village/Mohal Totu, Tehsil Shimla Rural, District Shimla, H.P., 8. Shri Rajat s/o Devanand, r/o Village/Mohal Totu, Tehsil Shimla Rural, District Shimla, H.P., 9. Smt. Vidya Devi w/o Sh. Kam Raj, r/o Village/Mohal Totu, Tehsil Shimla Rural, District Shimla, H.P., 10. Sh. Ravinder Dutt s/o Sh. Chandi Ram, r/o Village/Mohal Totu, Tehsil Shimla Rural, District Shimla, H.P., 11. Shri Suresh Chand s/o Sh. Asha Ram, r/o Village/Mohal Totu, Tehsil Shimla Rural, District Shimla, H.P., 12. Smt. Shakuntla Devi w/o Ganpat, r/o Village/Mohal Totu, Tehsil Shimla Rural, District Shimla, H.P., 13. Smt. Sarla Kumari w/o Sh. Dev Dutt, r/o Village/Mohal Totu, Tehsil Shimla Rural, District Shimla, H.P., 14. Sh. lachman Dass s/o Het Ram, r/o Village/Mohal Totu, Tehsil Shimla Rural, District Shimla, H.P.

**Publication Order**

Whereas, an application under section 123 of H.P. Land Revenue Act, 1954 for partition of joint land has been submitted by Sh. Ramesh Chand s/o Moti Ram, r/o Syar, Tehsil Darlaghat, District Solan, H.P., in respect of land comprised in Khata/Khatoni No. 307/524 Kitta 16 and Khata/Khatoni No. 305/522, Kitta 2, situated at Mohal/Mouza Totu, Tehsil Shimla Rural, District Shimla, (H.P.).

Perusal of the case file reveals that despite service, some of the respondents/co-sharers *i.e.* legal representative of respondent No. 1 and respondents No. 7, 8, 10-11, 12, 13 could not be served through ordinary process or their whereabouts are not fully known. In the interest of justice and for proper adjudication of the case, it is ordered that notice be

issued to the unserved respondents by way of publication. Accordingly, let notice be published in a widely circulated local newspaper having circulation in the area, inviting objections, if any, from the concerned respondents/co-sharers on or before the next date of hearing.

Now, therefore in compliance with the provisions of the H.P. Land Revenue Act, 1954, this order is hereby published for information of the general public.

Any person having objection to the said Partition may file their objections in writing before the undersigned within 30 days from the date of publication of this order. If no objection is received within the prescribed period, further action shall be taken in accordance with law on merits of the case.

Issued under my hand and seal this day of 22nd January, 2026.

Seal.

Sd/-  
*Assistant Collector 1st Grade,  
Shimla(R), District Shimla, (H.P.).*

—————  
**In the Court of Oshin Sharma, HPAS, Sub-Divisional Magistrate,  
Shimla (Urban), District Shimla (H.P.)**

1. Sh. Mohd. Danish Hussian aged about 30 years s/o Sh. Rifaqat Hussain, r/o House No. 13/A, Idgah Colony, Lakkar Bazar, Tehsil & District Shimla, Himachal Pradesh.

2. Smt. Shana Khan aged about 23 yeas d/o Sh. Firoj Khan, r/o Pure Chaha Majre Khalispur, Post Kotwarmau, Khalispur, Amethi, Kotwarmau, Uttar Pradesh-229302.

*Versus*

General Public

*Subject.— Registration of marriage under Special Marriage Act, 1954.*

Sh. Mohd. Danish Hussian aged about 30 years s/o Sh. Rifaqat Hussain, r/o House No. 13/A, Idgah Colony, Lakkar Bazar, Tehsil & District Shimla, Himachal Pradesh and Smt. Shana Khan aged about 23 yeas d/o Sh. Firoj Khan, r/o Pure Chaha Majre Khalispur, Post Kotwarmau, Khalispur, Amethi, Kotwarmau, Uttar Pradesh-229302 have filed an application alongwith affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 29th December, 2024 and are living together as husband and wife since then, but the marriage has not been found entered in the records of Gram Panchayat concerned/Municipal Corporation Shimla and marriage be registered under the special marriage Act. 1954.

Therefore, objections are hereby invited from the General Public through this notice that if anyone has any objection regarding registration of this marriage, they can file their objections

personally or in writing before this court of undersigned on or before 7th June, 2026. After that no objection shall be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the court today on 8th May, 2026.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional  
Magistrate, Shimla (Urban) District Shimla (H.P.).*

**In the Court of Oshin Sharma, HPAS, Sub-Divisional Magistrate,  
Shimla (Urban), District Shimla (H.P.)**

1. Sh. Mohd. Sajid s/o Sh. Mohd. Hanif, aged about 33 years r/o 29/4, Boileauganj, Tehsil & District Shimla-171005, Himachal Pradesh.

2. Smt. Shaheen Khatoon d/o Sh. Haroon Sheikh aged about 32 years r/o 66/1, Bakralwala, Neshvilla road, Dehradun-248001, Utrakkhand.

*Versus*

General Public

*Subject.— Registration of marriage under Special Marriage Act, 1954.*

Sh. Mohd. Sajid s/o Sh. Mohd. Hanif, aged about 33 years r/o 29/4, Boileauganj, Tehsil & District Shimla-171005, Himachal Pradesh and Smt. Shaheen Khatoon d/o Sh. Haroon Sheikh aged about 32 years r/o 66/1, Bakralwala, Neshvilla road, Dehradun-248001, Utrakkhand have filed an application alongwith affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 6th September, 2025 and are living together as husband and wife since then, but the marriage has not been found entered in the records of Gram Panchayat concerned/Municipal Corporation Shimla and marriage be registered under the special marriage Act. 1954.

Therefore, objections are hereby invited from the General Public through this notice that if anyone has any objection regarding registration of this marriage, they can file their objections personally or in writing before this court of undersigned on or before 7th June, 2026. After that no objection shall be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the court today on 8th May, 2026.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional  
Magistrate, Shimla (Urban), District Shimla (H.P.).*

**In the Court of Sh. Daya Nand Sharma, Executive Magistrate, Grade-II, Rohru,  
District Shimla (H.P.)**

In the matter of :

Sh. Susheel Kumar s/o Late Shri Bhagat Ram, r/o Village Batari, P.O. Arhal, Tehsil Rohru,  
District Shimla (H.P.) . . Applicant.

*Versus*

General Public . . Respondent.

*Subject.—Application under section 13(3) of Birth and Death Registration Act, 1969.*

Whereas, Sh. Susheel Kumar s/o Late Shri Bhagat Ram, r/o Village Batari, P.O. Arhal, Tehsil Rohru, District Shimla (H.P.) has filed an application alongwith affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act, 1969, to enter his date of birth 13-12-2005 in the record of Birth Register of Gram Panchayat Arhal.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to enter the date of birth of Smt. Roop Devi w/o Late Shri Bhagat Ram they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 4th May, 2026.

Seal.

Sd/-  
(DAYA NAND SHARMA),  
Executive Magistrate Grade-II,,  
Rohru, District Shimla (H.P.).

**In the Court of Sh. Daya Nand Sharma, Executive Magistrate, Grade-II, Rohru,  
District Shimla (H.P.)**

In the matter of :

Sh. Abhay Singh s/o Shri Hari Singh, r/o Village Bautinala, P.O. Rohru, Tehsil Rohru,  
District Shimla (H.P.) . . Applicant.

*Versus*

General Public . . Respondent.

*Subject.—Application under section 13(3) of Birth and Death Registration Act, 1969.*

Whereas, Sh. Abhay Singh s/o Shri Hari Singh, r/o Village Bautinala, P.O. Rohru, Tehsil Rohru, District Shimla (H.P.) has filed an application alongwith affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act, 1969, to enter his date of birth 23-06-2000 in the record of Birth Register of Gram Panchayat Arhal.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to enter the date of birth of Shri Abhay Singh s/o Sh. Hari Singh they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 4th May, 2026.

Seal.

Sd/-  
(DAYA NAND SHARMA),  
Executive Magistrate Grade-II,,  
Rohru, District Shimla (H.P.).

—————  
**In the Court of Sh. Mast Ram Bhardwaj, Executive Magistrate, Paonta Sahib,  
District Sirmaur, Himachal Pradesh**

In the matter of :

Tenzin Gyurme s/o Late Shri Penpa Tsering, r/o H. No. 36, T.C.I.S. Colony, Bhuppur,  
Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh . . Applicant.

*Versus*

General Public . . Respondent.

*Subject.—Application for updation of name of applicant from Tenzing Gyurme to Tenzin Gyurme.*

Whereas, Tenzin Gyurme s/o Late Shri Penpa Tsering, r/o H. No. 36, T.C. No. 36, T.C.I.S. Colony, Bhuppur, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh has filed an application alongwith copy of an affidavit and copy of e-FRRO certificate in the court of the undersigned for updation of his name as Tenzin Gyurme to Tenzing Gyurme in his aadhar card and for all his intent and purposes.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding updation of name of applicant as Tenzin Gyurme in place of Tenzing Gyurme in his Aadhar card then they should appear before the court of undersigned on or before 03-06-2026 either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there are no objections and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 30-04-2026.

Seal.

Sd/-  
(MAST RAM BHARDWAJ),  
*Tehsildar-cum-Executive Magistrate,*  
*Paonta Sahib, District Sirmaur (H.P.).*

### CHANGE OF NAME

I, Shashi Kumar s/o sh. Baldev Chand, r/o Vill. Rasehar, P.O. Maseran, Tehsil Sarkaghat, Distt. Mandi (H.P.) declare that I have changed my minor daughter's name from Shivaya Kumari to Shivanya Kumari. She Shall be known as Shivanya Kumari for all purposes in future. All concerned please note.

SHASHI KUMAR  
*s/o sh. Baldev Chand,*  
*r/o Vill. Rasehar, P.O. Maseran,*  
*Tehsil Sarkaghat, Distt. Mandi (H.P.).*

### CHANGE OF NAME

I, Kamla Devi w/o Sh. Attru Ram, r/o Vill. Ghanotla, P.O. Masyana, Tehsil Hamirpur, District Hamirpur (H.P.) declare that I have changed my name from Kamala Devi to Kamla Devi. I shall be known as Kamla Devi for all purposes in future. All concerned please note.

KAMLA DEVI  
*w/o Sh. Attru Ram,*  
*r/o Vill. Ghanotla, P.O. Masyana,*  
*Tehsil Hamirpur, District Hamirpur (H.P.).*

### CHANGE OF NAME

I, Sobhe Ram s/o Sh. Duglu Ram, r/o Village Chhikanal, P.O. Piplage, Tehsil Bhunter, Distt. Kullu (H.P.) declare that I have changed my son's name from Thakar Dass to Thakur Dass for all future purposes. Concerned note it.

SOBHE RAM  
*s/o Sh. Duglu Ram,*  
*r/o Village Chhikanal, P.O. Piplage,*  
*Tehsil Bhunter, Distt. Kullu (H.P.).*

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**CHANGE OF NAME**

I, Arun Kumar s/o Sh. Ranjeet Singh, r/o Village & Post Office Charang, Tehsil Moorang, Distt. Kinnaur (H.P.) declare that I have changed my minor son's name from Baby one of Sunita Devi to Saransh Yongma. He Shall be known as Saransh Yongma for all purposes in future. All concerned please note.

ARUN KUMAR  
s/o Sh. Ranjeet Singh,  
r/o Village & Post Office Charang,  
Tehsil Moorang, Distt. Kinnaur (H.P.).

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**CORRECTION OF NAME**

I, Suman Rani w/o Sh. Sandeep Bhatia, r/o Village & Post Office Nadaun, Tehsil Nadaun, Distt. Hamirpur (H.P.) declare that in birth Certificate of my daughter her name, my name & my husband's names are wrongly entered as Mishti, Suman & Sandeep Respectively. Whereas, my daughter's correct name is Mishti Bhatia. My correct name is Suman Rani & my husband's correct name is Sandeep Bhatia. All concerned please note.

SUMAN RANI  
w/o Sh. Sandeep Bhatia,  
r/o Village & Post Office Nadaun,  
Tehsil Nadaun, Distt. Hamirpur (H.P.).

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**CORRECTION OF NAME**

I, Veena w/o Sh. Budhiya Ram, r/o Village Seri, P.O. Bhandal, Tehsil Salooni, District Chamba (H.P.) declare that in my Aadhar Card bearing No. 4395 2838 2460, my name is wrongly entered as Beena Devi. Whereas, my correct name is Veena. I shall be known as Veena for all purposes in future. All concerned please note.

VEENA  
w/o Sh. Budhiya Ram,  
r/o Village Seri, P.O. Bhandal,  
Tehsil Salooni, District Chamba (H.P.).

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**CHANGE OF NAME**

I, Satish Kumar s/o Sh. Shri Ram, r/o Vill. Masalna Khurd, P.O. Jhanjani, Tehsil Barsar, Distt. Hamirpur (H.P.) declare that I have changed my minor son's name from Shivam to Shivam Heera. He shall be known as Shivam Heera for all purposes in future. All concerned please note.

SATISH KUMAR  
s/o Sh. Shri Ram,  
r/o Vill. Masalna Khurd, P.O. Jhanjani,  
Tehsil Barsar, Distt. Hamirpur (H.P.).

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**CHANGE OF NAME**

I, Renu Devi w/o Sh. Kushla Ram, r/o Village Uppar Tiari, P.O. Holi, Tehsil Bharmour, Distt. Chamba (H.P.) declare that I have changed my name from Renu Devi to Raksha Devi. I shall be known as Raksha Devi for all purposes in future. All concerned please note.

RENU DEVI  
w/o Sh. Kushla Ram,  
r/o Village Uppar Tiari, P.O. Holi,  
Tehsil Bharmour, Distt. Chamba (H.P.).

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**CHANGE OF NAME**

I, Satish Kumar s/o Sh. Shri Ram, r/o Vill. Masalna Khurd, P.O. Jhanjani, Tehsil Barsar, Distt. Hamirpur (H.P.) declare that I have changed my minor son's name from Rishav to Rishav Heera. He shall be known as Rishav Heera for all purposes in future. All concerned please note.

SATISH KUMAR  
s/o Sh. Shri Ram,  
r/o Vill. Masalna Khurd, P.O. Jhanjani,  
Tehsil Barsar, Distt. Hamirpur (H.P.).

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**CHANGE OF NAME**

I, Ved Prakash s/o No. 1221333A Gnr. Salig Ram (Retd.), r/o Vill. Kotlu, P.O. Kakriar, Tehsil Bamson at Tauni Devi, Distt. Hamirpur (H.P.) declare that in Army record of my father, my name is wrongly entered as Anuj Kumar. Whereas my correct name is Ved Prakash. I shall be known as Ved Prakash for all purposes in future. All concerned please note.

VED PRAKASH  
s/o Salig Ram (Retd.),  
r/o Vill. Kotlu, P.O. Kakriar,  
Tehsil Bamson at Tauni Devi,  
Distt. Hamirpur (H.P.).

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**CHANGE OF NAME**

I, Asha Dutt s/o Deet Ram, r/o Ward No. 5, Village Dehuri, P.O. Kalwari, Tehsil Banjar, Distt. Kullu (H.P.) declare that I have changed my name from Somesh Sharma to Asha Dutt for all future purposes. Concerned note it.

ASHA DUTT  
s/o Deet Ram,  
r/o Ward No. 5, Village Dehuri,  
P.O. Kalwari, Tehsil Banjar, Distt. Kullu (H.P.).

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**CHANGE OF NAME**

I, Sonia w/o Manohar Lal, r/o V.P.O. Kothi, Tehsil Ghumarwin, Distt. Bilaspur (H.P.) declare that my minor daughter's name is wrongly recorded as Sugandha Kaundal in Aadhar Card whereas her correct name is Sugandha. Sugandha Kaundal & Sugandha are same girl. All concerned note.

SONIA  
w/o Manohar Lal,  
r/o V.P.O. Kothi,  
Tehsil Ghumarwin,  
Distt. Bilaspur (H.P.).

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**CHANGE OF NAME**

I, Madan Lal s/o Puran Chand, r/o Vill. Pukharu, P.O. Kathla, Tehsil Sihunta, Distt. Chamba (H.P.) declare that I have changed my minor son's name from Aarav to Arab. He shall be known as Arab for all purposes in future. All concerned please note.

MADAN LAL  
s/o Puran Chand,  
r/o Vill. Pukharu, P.O. Kathla,  
Tehsil Sihunta, Distt. Chamba (H.P.).

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**CHANGE OF NAME**

I, Parveen Kumari (70) d/o Bola Ram, Presently Widow of Prashotam Lal, r/o V.P.O. Ghar, Tehsil Panchrukhi, Distt. Kangra (H.P.) declare that my name has been wrongly entered as Sandhi Devi in my Aadhar Card. But my correct name is Parveen Kumari entered as such in all records. All concerned be noted.

PARVEEN KUMARI  
d/o Bola Ram,  
Presently Widow of Prashotam Lal,  
r/o V.P.O. Ghar, Tehsil Panchrukhi,  
Distt. Kangra (H.P.).

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**CHANGE OF NAME**

I, Malhaya Devi w/o Late Sh. Parkash Chand, Vill. Kaswa Narwana, P.O. Yol Cantt., Dharamshala, Narwana (494/6), Kangra (H.P.)-176 052 declare that I have corrected my name in my Aadhar Card bearing No. 9724 8406 5140 from Malhaya Devi to Malya Devi. All concerned please may note.

MALHAYA DEVI  
w/o Late Sh. Parkash Chand,  
Vill. Kaswa Narwana,  
P.O. Yol Cantt., Dharamshala,  
Narwana (494/6), Kangra (H.P.)-176 052.

